

Tuesday, 10-1-67

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Shri Kantilal Ishwarlal wherein the undermentioned Members of the Board were present.

Shri Kantilal Ishwarlal  
Shri Phiroze J. Jeejebhoy  
Shri Dhirajlal Maganlal  
Shri Jayant Amerchand  
Shri Mathradas Samaldas  
Shri Rasiklal Maneklal  
Shri Mahavirprasad B. Rungta

Shri Vasantlal Champaklal  
Shri Prabhudas Lilladher  
Shri Himatlal V. Gandhi  
Shri J.R. Motishaw  
Shri Navinchandra C. Kampani  
Shri Gordhandas Bhagwandas  
Shri Hiralal Girdharlal

Government Nominees

Shri V.D. Sonde  
Shri M.V. Warekar

The following business was transacted in the meeting:

1. Resolved that the notices regarding cum right and ex-right transactions in the shares of the undermentioned companies mentioned against their names are confirmed:

1	Dawn Mills Ltd.	Notice No:2159/66 dt.21-12-66
2	Parshuram Pottery Works Co.Ltd.	Notice No:2160/66 dt. 21-12-66
3	Investment Corporation of India Ltd.	Notice No:2170/66 dt.21-12-66
4	Indian Hume Pipe Co.Ltd.	Notice No:2184/66 dt.23-12-66
5	West Coast Paper Mills Ltd.	Notice No:2185/66 dt.23-12-66
6	Bombay Cycle & Motor Agency Ltd.	Notice No:2195/66 dt.24-12-66
7	Indian Mercantile Insurance Co.Ltd.	Notice No:11/67 dt. 2-1-67
8	Binod Mills Co.Ltd.	Notice No:22/67 dt. 2-1-67
9	Bajaj Auto Ltd.	Notice No:49/67 dt. 4-1-67
10	Paper & Pulp Conversion Ltd.	Notice No:86/67 dt.10-1-67

2. Resolved that the undermentioned notices should be confirmed:

1. Notice No:2150/66 dated 20-12-66 giving permission to do business in the equity shares issued in lieu of the Preference shares of Hindustan Motors Ltd.
2. Notice No:2188/66 dated 23-1-2-66 regarding Buyers' Ticket programme for settlement of hand delivery transactions.
3. Notice No: 2197/66 dated 24-12-66 regarding resumption of dealings in the shares of Kirloskar Brothers Ltd.
4. Notice No:5/67 dated 2-1-67 about stopping transactions in the shares of

Bombay Safe Deposit Co.Ltd.

5. Notice No:6/67 dated 2-1-67 giving permission for dealing in coupons of the bonus shares of The Khatau Makanji Spg., and Wvg. Co.Ltd.
  6. Notice No:19/67 giving permission for dealing in coupons of bonus shares of Batala Engineering Co.Ltd.
3. Resolved that the notices mentioned against the names of the undermentioned companies regarding deliverability of their new shares against their old shares are confirmed:
1. Cooper Engineering Ltd. Notice No:2192/66 dt. 231-2-66
  2. Tractors (India) Ltd. Notice No: 2/67 dt.2-1-67
4. The application dated 2-12-66 of S/Shri Jivatlal Partapshi, Vasantlal Jivatlal, Chandrakant Jivatlal and Praful Kantilal regarding their partnership was considered and it was resolved to approve their partnership under the name of M/s Kantilal Partapshi with effect from 13-11-66.
5. The letters dated 4-1-67 of Shri Nagindas Chhaganlal and Shri Jasvantlal Chhaganlal were read and it was resolved that the permission given for Shri Jasvantlal Chhaganlal doing business as a Representative Member of Shri Nagindas Chhaganlal should be confirmed.
6. The application dated 6-1-67 of Shri Durlabhdas Zaverchand Bhansali requesting for giving him help from Sir Shapurji Broacha Brokers' Helping Fund was considered and it was resolved to give him advance assistance of Rs.40/- per month for the year 1967 from that Fund.
7. The application of Shri Tulsidas Nemchand asking for help was considered and it was resolved to give him assistance of Rs. 40/- per month for six months from January to June of the year 1967 from Sheth Bhogilal Rajaram Mehta Brokers' Rahat Fund.
8. The application dated 10-12-66 of The Edulji Framji Allbless Leprosy Home, Trombay was considered and it was resolved to give it help of Rs.101/- from the Association fund.
9. The letter dated December, 1966 of the Federation of Indian Chambers of Commerce and Industry about nomination of delegates for the ensuing Annual General Meeting of the Federation was considered and it was resolved to nominate S/Shri Dhirajlal Maganlal, Himatlal V. Gandhi, Vasantlal Champaklal and A.R. Mahadevia as our delegates and in the remaining four vacancies our other

members desiring to go as our delegates should be nominated.

10. Government's letter regarding interim margin and 2% margin were gone through.
11. The listing application of The State Industrial and Investment Corporation of Maharashtra Ltd., was considered and it was unanimously resolved that subject to the Listing Rules and Regulations as well as compliance with the usual requirements and after the company sends the Listing agreement signed by it as required by us its 5¾% 1978 Bonds should be admitted to our list of Non-cleared securities traded on the Exchange and dealings therein should be made in the trading lots of Rs.1000/- each.
12. The clearing programme for the months of April, May and June of the year 1967 was fixed as under:-
 

The last business day and carry over day:	7-4-67	28-4-67	12-5-67	26-5-67	9-6-67	23-6-67
Comparison day and clearance day:	11-4-67	2-5-67	15-5-67	29-5-67	12-6-67	26-6-67
Clearance day:	12-4-67	3-5-67	16-5-67	30-5-67	13-6-67	27-6-67
Delivery day:	13-4-67	4-5-67	17-5-67	31-5-67	14-6-67	28-6-67
Account day:	17-4-67	6-5-67	19-5-67	2-6-67	16-6-67	1-7-67
Pay-in day:	18-4-67	8-5-67	20-5-67	3-6-67	17-6-67	3-7-67
Settlement day:	20-4-67	10-5-67	23-5-67	6-6-67	20-6-67	5-7-67
13. The letter dated 31-12-66 of Raza Buland Sugar Co.Ltd., asking for delisting of its shares was considered and it was unanimously resolved to strike off its shares from our list of securities traded on the Exchange.
14. The correspondence with Ashok Cement Ltd., was perused and it was unanimously resolved that as the company had failed to furnish the necessary information as required by the listing agreement, though repeatedly asked for, its shares should be removed from our list of securities traded on the Exchange.
15. The listing application of the undermentioned companies were considered and it was unanimously resolved to confirm listing of their securities mentioned below

against their names:

Digvijay Cement Co. Ltd.	Bonus equity
Ambica Silk Mills Co. Ltd.	New equity
Coorla Spg. & Wvg Co. Ltd.	Bonus equity
Western India Plywoods Ltd.	Bonus equity
Gokak Mills Ltd.	Bonus equity
Tata Engineering and Locomotive Co.Ltd.	New equity and 'A' preference shares allotted to the shareholders of Investa Machine Tools and Engineering Co.Ltd.
W.H. Brady & Co.Ltd.	Bonus equity
The Finaly Mills Ltd.	Bonus equity

16. Resolved that we should purchase on second hand multilith machine at a price of Rs.11,500/-.
17. The letter dated 5-1-67 of Shri Jagdish J. Kapadia suggesting the special deposit on National Rayon shares should be accepted in the form of approved securities was considered and it was resolved that his suggestion cannot be accepted.
18. The representation of M/s K.J.Shah and 100 other members about accepting approved securities towards special deposit and 2% margin on carry over was considered and it was resolved to write to them as 2% margin is to be taken in cash according to the Rules framed by Government, their request cannot be acceded to.
19. Unanimously resolved that the Chairman should be given powers to take special deposit on carry over of the shares of the Indian Iron and Steel Co.Ltd., as he deems fit.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Kantilal Ishwarlal  
President

Dt: 24-1-67

Tuesday, 24-1-67

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Shri Kantilal Ishwarlal wherein the undermentioned Members of the Board were present.

Shri Kantilal Ishwarlal  
Shri Phiroze J. Jeejebhoy  
Shri Dhirajlal Maganlal  
Shri Jayant Amerchand  
Shri Mathradas Samaldas  
Shri Rasiklal Maneklal  
Shri Mahavirprasad B. Rungta

Shri Vasantlal Champaklal  
Shri Prabhudas Lilladher  
Shri J.R. Motishaw  
Shri Navinchandra C. Kampani  
Shri Gordhandas Bhagwandas  
Shri Hiralal Girdharlal  
Shri A.R. Mahadevia

Government Nominees

Shri V.D. Sonde  
Shri M.V. Warekar

The following business was transacted in the meeting:

1. Resolved that the undermentioned notices should be confirmed:
  1. Notice No:90/67 dated 10-1-67 regarding cum-right and ex-right transactions of the Ugar Sugar Works Ltd.
  2. Notice No: 104/67 dated 12-1-67 regarding cum right and ex-right transactions of the shares of Belapur Co.Ltd.
  3. Notice No: 125/67 dated 16-1-67 regarding permission for dealing in Letters of Renunciation and coupons of the new equity shares of Parshuram Pottery Works Ltd.
  4. Notice No: 140/67 dated 17-1-67 about permission given for dealing in new equity shares of Hindustan Motors Ltd., allotted in lieu of its preference shares.
2. Resolved that the notices mentioned against the names of the undermentined companies regarding permission given for dealing in coupons of their bonus shares are confirmed:
  1. Phoenix Mills Ltd. – Notice No:101/67 dated 12-1-67
  2. Colour Chem Ltd. – Notice No:114/67 dated 14-1-67
  3. Indian Mercantile Insurance Co.Ltd. – Notice No:126/67 dated 16-1-67
  4. United Motors (India) Ltd. – Notice No:163/67 dated 23-1-67
3. The application dated 5-10-66 of our former temporary clerk Shri K.G. Nair was considered and it was resolved to pay him the Provident Fund amount of Rs.264.70p as per the Staff Provident Fund amount.

4. The letter dated 16-1-67 of Shri Chimanlal Amratlal and others was considered and it was resolved to give the permission to continue the business of the partnership firm of M/s Amratlal Mohanlal for three months.
5. The application dated 10-1-67 of S/Shri Chandravadan Shantilal Kothawala, Rajnikant Shantilal Kothawala, Rajendra Shantilal Kothawala, Vasant Shantilal Kothawala and Satish Shantilal Kothawala was considered and it was resolved to approve their partnership under the name of M/s Mohanlal Chunilal and Co., w.e.f. 1-1-1966.
6. The letter dated 5-1-67 of the Indian National Committee of International Chamber of Commerce regarding increase of their Annual Membership subscription from Rs.100/- to Rs.500/- was read and it was resolved to tender resignation of our membership of that organization.
7. The application of Baroda Rayon Corporation Ltd., asking for its shares to be placed in the Cleared securities List was read and it was resolved that their request cannot be acceded to.

8. The listing application of the undermentioned companies were considered and it was unanimously resolved to confirm listing of their securities mentioned below against their names:

The Indian Copper Corporation Ltd.	Bonus equity
Laxmi Starch Factory Ltd.	Bonus equity
Shree Niwas Cotton Mills Ltd.	Bonus equity
Phoenix Mills Ltd.	Bonus equity

9. The listing applications of the under mentioned companies were considered and it was unanimously resolved that subject to the Listing Rules and Regulations as well as compliance with the usual listing requirements and other special requirements stipulated by us, securities mentioned against their respective names should be admitted to our list of non-cleared securities traded on the Exchange and dealings in the securities should be made in the trading lots mentioned against them.

Warner Hindustan Ltd.	Equity	50 shares
The Andhra Pradesh Paper Mills Ltd.	Equity	5 shares
The Andhra Pradesh Paper Mills Ltd.	Preference	5 shares

10. The letter dated 13-1-67 and 14-1-67 of Ashok Cement Ltd., were considered and it was unanimously resolved that if the Directors of the Company give an assurance by passing a resolution that our listing requirements will be complied with fully in future and our letter will be urgently attended to the shares of that company should be admitted to our list of Non-Cleared securities again.
11. Resolved that Shri S.L. Shetty should be appointed as an officer in our Economics Department on a salary of Rs.800/- per month in the consolidated salary grade of Rs.750-50-1000.
12. Resolved that Shr R.P. Rege should be appointed as a Librarian w.e.f. 1-1-1967 on a salary of Rs. 440/- in the consolidated salary grade of Rs.400- 20-600 and ir he is confirmed after six months he should be paid Rs. 460/- p.m. at that time.
13. After discussing the matter regarding taking special deposit on the carry over of shares of the Indian Iron Shares it was resolved that it was not necessary to take special deposit in respect of those shares.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Kantilal Ishwarlal  
President

Dt: 14-2-67

Tuesday, 7-3-67

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Shri Kantilal Ishwarlal wherein the undermentioned Members of the Board were present.

Shri Kantilal Ishwarlal  
Shri Phiroze J. Jeejebhoy  
Shri Dhirajlal Maganlal  
Shri Jayant Amerchand  
Shri Mathradas Samaldas  
Shri Rasiklal Maneklal

Shri Vasantlal Champaklal  
Shri Hiralal T. Nanavati  
Shri Prabhudas Lilladher  
Shri J.R. Motishaw  
Shri Goridhandas Bhagwandas  
Shri Hiralal Chhaganlal  
Shri A.R. Mahadevia

Government Nominees

Shri V.D. Sonde

The following business was transacted in the meeting:

1. Resolved that the notices mentioned against the names of the undermentioned companies regarding cum-right and ex-right transactions in their shares are confirmed.

1	Devidayal Cable Industries Ltd.	Notice No:321/67 dt.22-6-67
2	Tata Engineering & Locomotive Co.Ltd.	Notice No:344/67 dt.25-5-67
3	New Standard Engineering Co.Ltd.	Notice No:355/67 dt.27-2-67
4	The Rajagiri Rubber & Produce Co.Ltd.	Notice No:374/67 dt. 1-3-67
5	Tata Iron & Steel co. Ltd	Notice No:377/67 dt.2-3-67
6	The Dalamia Cement (Bharat) Ltd.	Notice No:378/67 dt.2-3-67
7	T. Maneklal Mfg. Co. Ltd.	Notice No:394/67 dt.10-3-67

2. Resolved that the notices mentioned against the names of the undermentioned companies giving permission to deal in companies of their respective bonus shares are confirmed.

1	The Beriod Mills Co. Ltd.	Notice No:294/67 dt.16-2-67
2	Bombay Cycle & Motor Agency Ltd.	Notice No:342/67 dt.24-2-67
3	The Indian Hume Pipe Co. Ltd.	Notice No:356/67 dt.28-2-67

3. Resolved that the undermentioned notices should be confirmed:

(1) Notice No: 271/67 dated 13-2-67 regarding forbidding transactions in the shares of Harvey and Sabbapate Co. Ltd.

(2) Notices No: 285/67 dated 14-2-67 and No. 384/67 dated 2-3-67 regarding the new forms No. 6,7 and 24.



(3) Notice No. 319/67 dated 22-2-67 allowing delivery of shares to the Clearing House upto S.T. 5.00 pm on 22-2-67.

(4) Notice No: 322/67 dated 22-2-67 regarding deliverability of bonus equity shares of Kirloskar Brothers Ltd. against its old shares.

(5) Notices No: 331/67 and 334/67 dated 23-2-67 and Notice No: 346/67 dated 25-2-67 regarding dividend number shares of Premier Automobiles Ltd.

4. Resolved that S/Shri K. N. Chinoy, Jayantilal Mansukhlal and Champaklal Babubhai Marfatia be appointed as scrutiners for scrutinizing the ballot papers for election of the governing Board for the year 1967-68 and declaring its results.
5. The application dated 19-1-1967 of Shri S.C.Podar nominating Shri Vadilal Rajpal Mehta as a member of the Exchange in his own place was considered and after interviewing Shri Vadilal Rajpal Mehta and his recommenders S/Shri Champaklal Jamnadas and Amritlal Permanand it was resolved by 10 votes in favour and 2 votes against to elect Shri Vadilal Rajpal Mehta as a member of the Exchange in the place of Shri S.C Podar, subject to the Rules and Bye-laws of the Exchange.
6. The application dated 23-1-62 of Shri Burjarji Ardesher Bilimoria nominating Shri Soli Burjarji Bilimoria as a member of the Exchange in his own place was considered and after interviewing Shri Soli Burjarji and his recommenders S/Shri N.H.Karani and Jitendra Champaklal it was resolved by 12 votes in favour and none against to elect Shri Soli Burjarji Bilimoria as a member of the Exchange in the place of Shri Burjarji Ardesher Bilimoria, subject to the Rules and Bye-laws of the Exchange.
7. The application dated 16-2-67 of the near relatives of late Shri Chimanbhai Jagabhai nominating Shri Chandrakant Jagabhai as a member of the Exchange in the place of late Shri Chimanbhai Jagabhai was considered and after interviewing Shri Chandrakant Jagabhai and his recommender Shri Jeshinglal Savjibhai it was resolved by 12 votes in favour and none against to elect Shri Chandrakant Jagabhai as a member of the Exchange in the place of late Shri Chimanbhai Jagabhai, subject to the Rules and Bye-laws of the Exchange.
8. The application dated 11-2-67 of the near relatives of late Shri Shrinivasdas Keshardev nominating Shri Arunkumar Jagmohanlal Rungta as a member of the Exchange in the place of late Shri Shrinivasdas Keshardev was considered and after interviewing Shri Arunkumar Jagmohanlal Rungta and his recommenders S/Shri S.S. Ramdas and B.B. Rungta it was resolved by 12 votes in favour and none against to elect Shri Arunkumar Jagmohanlal Rungta as a member of the Exchange in the place of late Shri Shrinivasdas Keshardev, subject to the Rules and Bye-laws of the Exchange on the condition that he should not do business in the market in his own name upto 3-5-67.

9. Resolved that a notice should be put up as under:-

"All the members are hereby informed that the Governing Board has resolved that if the last party taking delivery has any objection regarding the documents he should return such documents with the printed objection memo to his party on the same day as soon as possible but latest before 3.30 and such documents should be circulated party to party with the objection memo before 4 p.m. such documents should be received by the party who has delivered them first on that day. If the delivering party does not agree with the objection, he should inform the party issuing the objection memo and should produce it before the arbitration committee on the same day at S.T.4.00 p.m. with the objection memo fee of Rs.5/-. The party who has issued such objection memo should also remain present at that time before the arbitration committee the party against whom the arbitration committee's decision is given shall have to bear the abovementioned fee.

If any member seeks opinion of the Secretary's office about objection relating to documents, it will be given but it will not be binding to any party. The decision given by the Arbitration Committee may or may not be in accordance with the opinion given by the Secretary's office and Secretary's office shall not have any responsibility in that connection."

10. The letters dated 2-2-67, 102-2-67 and 13-2-67 of our Architect M/s Shapurji Chandabhai & Co., were considered and it was resolved to appoint M/s Duban Engineering Co., as Consultants for the RCC work relating to the project of our new building.
11. The additional report dated 2-3-67 of Sir Shapurji Broacha Brokers' Helping Fund Committee was considered and it was resolved to approve it.
12. The listing application of Steel and Allied Products Ltd. was considered and it was resolved that, subject to the Listing Rules and Regulations as well as compliance with the usual listing requirements and other special requirements stipulated by us, their Equity and Preference shares should be admitted to our list of Non-cleared securities traded on the Exchange and dealings in those shares should be made in the trading lots of 50 shares and 5 shares respectively.
13. The listing applications of the undermentioned companies were considered and it was unanimously resolved that admission of their undermentioned securities to our list of securities traded on the exchange already done should be confirmed
- |                                       |              |
|---------------------------------------|--------------|
| G Claridge & Co. Ltd. ....            | Bonus Equity |
| Sandriek Asia Ltd. ....               | Bonus Equity |
| Hindustan Spg. & Wig. Mills Ltd. .... | Bonus Equity |
| Cooper Engineering Ltd. ....          | Bonus Equity |

14. The letter dated 24-2-67 of Shree Ram Mills Ltd. was considered and it was resolved that to inform the company in writing that if in any case the shareholders of the company offer for sale to the public 5000 shares or more and including their shares at least 24900 shares are released to the public by prospectus and public offer for sale and these share are distributed amongst at least 400 to 500 new shareholders and in case applications are received for more shares, allotment thereof is made with our consent, the shares of the company will be admitted to our list of non-cleared securities traded on the exchange, subject to other listing requirements and approval of the government of India.
15. Resolved that a notice should be put up as under:  
"By the order of the Board, all the members of the exchange are hereby informed that jobbing or transactions of purchase or sale cannot be done in Badla. Besides, carry our transactions can be done only at time mentioned in the clearing program according to our Rules and Bye-Laws and its necessary for every, carry-over transaction in the Sauda Block. If any malpractice is committed in carry-over transactions it will not only be punishable but the Arbitration Committee or the Defaulters' Committee will not accept any objection relating to such transactions."
16. The President thanked the members of the Board for the support and co-operation given by them during the year.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Kantilal Ishwarlal  
President

Dt: 20-3-67

Tuesday, 4-4-67

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Kantilal Ishwarlal in the beginning and thereafter under the Chairmanship of Shri Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Laldas Jamnadas  
Shri Jayant Amerchand  
Shri Kantilal Ishwarlal  
Shri Mathradas Samaldas  
Shri Prabhudas Lilladher  
Shri Vasantlal Champaklal

Shri Gordhandas Bhagwandas  
Shri Mahavirprasad B. Rungta  
Shri Himatlal V. Gandhi  
Shri J.R. Motishaw  
Shri Navinchandra C. Kampani  
Shri Hiralal T. Nanavati  
Shri Rasiklal Maneklal  
Shri A.R. Mahadevia  
Shri Hiralal Girdharlal

Government Nominee

Shri V.D. Sonde

The following business was transacted in the meeting:

1. Shri Kantilal Ishwarlal occupied the Chair in the today's meeting in the beginning. He thanked the members of the Board and particularly Shri V.D. Sonde for their support and co-operation during the year.  
Thereafter, Shri Laldas Jamnadas referred to the services rendered by Shri Kantilal Ishwarlal and thanked him on behalf of the members of the Governing Board.
2. Proposed by Shri Kantilal Ishwarlal and supported by Shri Himatlal Gandhi it was unanimously resolved to elect Shri Dhirajlal Maganlal as the President. Shri Kantilal Ishwarlal handed over the Chairmanship of the meeting to Shri Dhirajlal Maganlal and congratulated him on behalf of all the members of the Board. Shri Dhirajlal Maganlal thanked the members of the Board for reposing trust in him and electing him as President and took the Chair.
3. Proposed by Shri Gordhandas Bhagwandas and supported by Shri J.R. Motishaw it was unanimously resolved to elect Shri Laldas Jamnadas as the Vice-President. Shri Laldas Jamnadas thanked the members of the Board for electing him as the Vice-President and said that he will make all the efforts to deserve the trust put in him by them.
4. Proposed by Shri Himatlal V. Gandhi and supported by Shri J.R. Motishaw it was unanimously resolved to elect Shri Mathradas Samaldas as the Hon. Treasurer.
5. Resolved that the Board takes note of the valuable services rendered by Shri Jayant Amerchand and Hon. Treasurer of the Exchange and expresses its sense of

gratitude for that.

6. Resolved to appoint Sir Shapurji Broacha Brokers' Helping fund Committee consisting of S/Shr Kantilal Ishwarlal, J.R. Motishaw, Jayant Amerchand and Pranjivandas Harjivandas.

7. Resolved that the undermentioned members should be appointed as members of the Arbitration Committee:

Shri Keki N. Chinoy	Shri Vasntlal Kantilal Shah
Shri M.C. Mehta	Shri Rasikal S.Jhaveri
Shri Chhotalal Devchand	Shri M.N. Marfatia
Shri Jayantilal Mansukhlal Dalal	Shri S.M. Shah
Shri Champaklal Balubhai Marfatia	Shri Navinchandra Natvarlal Dalal
Shri M.L. Kaji	Shri Nagindas Trambaklal Parekh
Shri L.N. Kapadia	Shri V.K.Nanavati
Shri Babubhai Maganlal Gandhi	Shri Jayendra D. Mehta

8. Resolved that the Defaulters Committee for the year 1967-68 should be appointed consisting of the undermentioned members:

Shri J.R. Motishaw	Shri Keki N. Chinoy
Shri Jayant Amerchand	Shri M.C. Mehta
Shri Vasantlal Champaklal	Shri Jayantilal Mansukhlal Dalal

9. Resolved that the cheques be signed by the President Shri Dhirajlal Maganlal, or the Chairman Shri P.J. Jeejeebhoy or the Vice-President Shri Laldas Jamnadas, or the Hon. Treasurer Shri Mathradas Samaldas, and by any one of the following six members of the Governing Board namely, Shri Gordhandas Bhagwandas, Shri Rasiklal Manekal, Shri Himatlal V.Gandhi, Shri Vasantlal Champaklal, Shri Navinchandra C. Kampani and Shri Prabhudas Lilladher and be countersigned by the Secretary Shri A.J. Shah.

10. Resolved that the various safe custody accounts of the Exchange with the Bank of India Limited be operated on jointly by the President Shri Dhirajlal Maganlal, or the Chairman Shri P.J. Jeejeebhoy or the Vice-President Shri Laldas Jamnadas, or the Hon. Treasurer Shri Mathradas Samaldas, and by any one of the following six members of the Governing Board namely, Shri Gordhandas Bhagwandas, Shri Rasiklal Manekal, Shri Himatlal V.Gandhi, Shri Vasantlal Champaklal, Shri Navinchandra C. Kampani and Shri Prabhudas Lilladher and be countersigned by the Secretary Shri A.J. Shah.

11. Resolved that the current account and the safe custody accounts with the Bank of India Limited in the names of 'The Stock Exchange Staff Provident Fund' and 'The

Stock Exchange Staff Gratuity Fund' be operated on either by any two of the Trustees of the Exchange for the time being or the survivors or survivor of them or jointly by the Hon. Treasurer Shri Mathradas Samaldas, and any one of the following six members of the Governing Board namely, Shri Gordhandas Bhagwandas, Shri Rasiklal Manekal, Shri Himatlal V. Gandhi, Shri Vasantlal Champaklal, Shri Navinchandra C. Kampani and Shri Prabhudas Lilladher and the Secretary Shri A.J. Shah.

12. Resolved that the undermentioned notices are confirmed:
  1. Notice No:494/67 dated 21-3-67 regarding cum right and ex-right transactions in the shares of Parshuram Pottery Works Ltd.
  2. Notice No: 507/67 dated 23-3-67 regarding the difference of the Tata Steel Ordinary Bonus shares.
  3. Notice No:514/67 dated 23-3-67 regarding making up price of the bonus shares of the Indian Iron & Steel Co.Ltd.
  4. Notice No:520/67 dated 25-3-67 regarding permission given for doing business in the coupons of the bonus shares of Western India Match Co.Ltd.
  5. Notice No:567/67 dated 30-3-67 regarding permission given for doing business in the coupons of the bonus shares of Tata Chemicals Limited.
13. Resolved that the notices mentioned against the names of the undermentioned companies regarding permissibility of delivery of their new shares against old shares are confirmed:
  1. Bajaj Tempo Ltd. Notice No: 557/67 dated 29-3-67
  2. Indian Vegetable Products Ltd. Notice No:559/67 dated 29-3-67
  3. The Sasson Spg.& Wvg. Co.Ltd. Notice No:583/67 dated 31-3-67
14. The listing applications of the undermentioned companies were confirmed and it was unanimously resolved to confirm admission of their securities mentioned against their respective names to our list of securities quoted on the Exchange:

The Highland Produce Co.Ltd. Bonus Equity  
The Indian Tool Manufacturers Ltd. Bonus Equity  
The Western India Match Co. Ltd. Bonus Equity  
Dawn Mills Co. Ltd. Bonus Equity  
Tata Chemicals Ltd. Bonus Equity
15. The letters of the undermentioned members were considered and it was resolved that the permission given by the Chairman to them to do business as Representative Members as under should be confirmed:

Nominating Member

M/s J.R. Motishaw & Co.

M/s Girdharlal Trikamlal Shah

Representative Member

Shri Jivanji virji

Shri Kishanlal Gokuldas

16. Resolved that the persons who have retired before from the services of our Association are at present being paid pension should be given an increase of 20% in the amount of the pension paid to each of them at present.
17. The letter dated 30-3-67 of Shri P.J. Jeejeebhoy tendering his resignation as a Trustee of the Staff Provident Fund was read and it was resolved to accept his resignation and appoint Shri A.J. Shah our Secretary in his vacancy.
18. The letter dated 13-3-67 of the Defaulters Committee regarding the defaulter Shri J. Devidas Madavji was read and it was resolved to dispose of his membership right.
19. The listing application of the Alembic Glass Industries was considered and it was unanimously resolved that subject to their compliance with the usual requirements and other special requirements stipulated by us, the equity shares should be admitted to our list of Non-cleared securities traded on the Exchange and dealings in these shares should be made in the trading lots of 5 shares each.
20. The clearing programme for the months of July, August, and September of the year 1967 was fixed as under:

The last working day and the Badla day	7-7-67	21-7-67	4-8-67	18-8-67	1-9-67	22-9-67
Comparison day and Clearance day	10-7-67	24-7-67	7-8-67	21-8-67	6-9-67	25-9-67
Delivery day	12-7-67	26-7-67	9-8-67	23-8-67	11-9-67	27-9-67
Account day	14-7-67	28-7-67	11-8-67	25-8-67	13-9-67	29-9-67
Pay-in-day	15-7-67	29-7-67	12-8-67	26-8-67	14-9-67	30-9-67

21. Resolved that Shri R.M. Chhatrapati should be appointed in our office on a salary of Rs. 600/- p.m. in the consolidated salary grade of Rs.500-50-750-50-1000.
22. Resolved that for famine relief work in the famine affected areas of Bihar a sum of Rs.2,500/- should be donated for the Famine Relief Fund for sending clothes to the

famine affected persons by Khadi Bhandar through the Share Brokers' Social Forum Upnagar Bihar Relief Committee. Also a contribution of Rs.2500/- should be made to the Central Relief Fund.

23. The letter dated 24-3-67 of Shri Jivatlal Purtabasi was read and it was resolved to inform him in writing that a contribution of Rs. 10000/- has been given from the Famine Relief Fund for relief work in the famine affected areas of Bihar.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
President

Dt: 2-5-67



Tuesday, 2-5-67

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Laldas Jamnadas wherein the undermentioned Members of the Board were present.

Shri Phiroze J. Jeejebhoy  
Shri Laldas Jamnadas  
Shri Jayant Amerchand  
Shri Kantilal Ishwarlal  
Shri Mathradas Samaldas  
Shri Vasantlal Champaklal  
Shri Mahavirprasad B. Rungta

Shri Gordhandas Bhagwandas  
Shri J.R. Motishaw  
Shri Navinchandra C. Kampani  
Shri Rasiklal Maneklal  
Shri A.R. Mahadevia  
Shri Hiralal Girdharlal

The following business was transacted in the meeting:

1. Resolved that the notices mentioned against the names of the undermentioned companies regarding cum right and ex-right transactions in their shares should be confirmed:
  1. The Century Spg. and Mfg. Co.Ltd. Notice No:605/67 dt. 5-4-67
  2. Paper & Pulp Conversions Ltd. Notice No:716/67 dt.26-4-67
2. Resolved that the notices mentioned against the names of the undermentioned companies regarding permissibility of delivery of their new shares against their old shares are confirmed:
  1. Elecon Engineering Co.Ltd. Notice No:712/67 dt. 26-4-67
  2. The Kesar Sugar Works Ltd. Notice No: 731/67 dt.27-4-67
3. Resolved that the notices mentioned against their names of the undermentioned companies giving permission to deal in coupons of their bonus shares are confirmed:
  1. T. Maneklal Mfg. Co.Ltd. Notice No:613/67 dt. 7-4-67
  2. Fit Tight Nuts and Bolts Ltd. Notice No:628/67 dt.8-4-67
  3. Arlabs Ltd. Notice No:677/67 dt.18-4-67
  4. Bajaj Auto Ltd. Notice No:677/67 dt. 18-4-67.
4. RESOLVED THAT the notices mentioned against the names of the under mentioned Companies regarding permissions given to deal in Letters of Renunciations of their new shares are confirmed:
  - 1 The Tata Hydro Electric Power Supply Co.Ltd. Notice No:618/67 dt.7-4-67
  - 2 The Andhra Valley Power Supply Co.Ltd. Notice No:618/67 dt.7-4-67
  - 3 The Tata Power Co.Ltd. Notice No:618/67 dt.7-4-67
  - 4 Kirloskar Oil Engines Ltd. Notice No:670/67 dt.17-4-

5. RESOLVED THAT the under mentioned notices are confirmed:
- a. Notice No 617/67 dated 7/4/67 regarding permission given to deal in coupons of the new equity shares of the Tata Hydro Electric Power Supply Co. Ltd.
  - b. Notice No 620/67 dated 7/4/67 regarding making up price and Badli Gala of the Bonus equity shares of the Indian Iron & Steel co. Ltd.
  - c. Notice No 632/67 dated 11/4/67 and Notice No 639/67 dated 12/4/67 regarding postponement of hand delivery transactions settlement because of restriction of lending.
  - d. Notice No 711/67 dated 26/4/67 regarding making of transactions in Philips Carbon Black Shares ex-dividend.
  - e. The Notice No 737/67 dated 28/4/67 regarding making up price and the Badli Gala of the bonus equity shares of the Indian Iron & Steel Co. Ltd.
6. The letter dated 8/4/67 of Shri Himatlal. V.Gandhi informing that he is to go abroad and therefore asking for permission to remain absent in the meetings of the Board from 14/4/67 to 30/5/67 was noted.
  7. The letter dated 28/4/67 of Shri N.N. Dubash Thakrey for increasing the pension being given to him by 20%.
  8. The application dated 27/4/67 of Shri Narandas Gokaldas for giving him help on the occasion of marriage of his son's daughter was considered and it was resolved to give him assistance of Rs 251/- from the Sakhavat Fund.
  9. The letter dated 12/4/67 of Shri Jayendra. D. Mehta suggesting that the market should be closed on every Saturday was considered and it was resolved that his suggestion cannot be accepted.
  10. The application dated 14/4/67 of Bal-Bharti was considered and it was resolved that we cannot give any assistance to it.
  11. The letter of Shri Tribhovandas. M. Gandhi and Murlidhar Girdhalal dated 17/4/67 were read and it was resolved that the permission to Shri Murlidhar Girdhalal to do business as a representative member of Shri Tribhovandas M. Gandhi is confirmed.
  12. The application relating to the under mentioned partnership were considered and approved

<b>Name of the Partnership</b>	<b>Name of the Partners</b>	<b>Date of Partnership</b>
M/s Batliwala & Karani	Shri Noshir Hirjibhai	1/4/67

	Karani Shri Soli Burjorji Karani Shri Phiroz Dorabji Karani Shri Minoo Ardesar Karani Shri Soli Ardesar Karani	
M/s Amratlal Mohanlal	Shri Chimanlal Amratlal Shri Chandrakant Jagabhai Shri Mrudul Chimanlal Jhaveri Shri Pradip Chandrakant Shah	27/3/67

13. The letter dated 28/3/67 and 18/4/67 of our architects of M/s Shapurji Chandabhoy & Co. were considered and it was that payment of the remaining Rs. 25000/- of their bill should be made after the Municipality approves the plan of our new building.
14. RESOLVED THAT hereafter more than one share certificate and maximum two transfer can be delivered in a trading lot of the ordinary shares of Indian Iron. However if two transfer in a trading lot are delivered and because of that if any more transfer stamp duty has to be paid, then the delivered party should pay it to the party taking delivery of such shares.
15. Resolved that from now on transfer deeds signed by ball point pens will be considered as good delivery. However if any Company refuses to accept such signatures, then in that case of that Company, such transfers will not be considered as good delivery.
16. The letter dated 29/4/67 of the Federation of Indian Chamber of Commerce & Industry regarding shares of its representatives to be nominated on the National Shipping Board was considered and it was resolved that we should give our vote in favour of Shri M.A.Master.
17. The application dated 17/4/67 of Shri Natverlal Nagindas Maniar nominating Shri Ramanlal Dayabhai Shah as a member of the exchange in his own place was considered and after interviewing Shri Ramanlal Dayabhai Shah and his recommenders Shri Nagardas Nanji Bakhai and Dhirajlal Girdharilal it was resolved by 12 votes in favour and none vote against to elect Shri Ramanlal Dayabhai Shah as a member of the exchange in the place of Shri Motilal Nagindas Maniar, subject to Rules and Bye-laws of the Exchange.

18. The listing applications of the under mentioned Companies were gone thorough and it was unanimously resolved to confirm admission of their securities mentioned against their respective names to our list of securities traded on the Exchange:

- a. Shri Digvijay Woollen Mills Ltd. – Bonus equity
- b. The Investment Corporation of India Ltd - Bonus Equity
- c. Star Paper mills Ltd. – New equity.
- d. Orissa Cement Ltd. – Bonus Equity
- e. Batala Engineering Co. Ltd - Bonus equity
- f. Alembic Chemical Works Ltd - Bonus equity
- g. Ahmedabad Jupiter Spg. & Wvg. And Mfg.,Co.Ltd. – Bonus equity
- h. Bajaj Auto Ltd. – Bonus equity

19. The listing application of the undermentioned companies were considered and it was unanimously resolved that subject to the Listing Rules and Regulations as well as compliance with the usual requirements and other special requirements stipulated by us, their securities mentioned against their respective names should be admitted to our list of Non-cleared securities traded on the Exchange and dealings in those shares should be made in the trading lots mentioned against their names:

Jaishree Chemicals Ltd.	Equity	50 shares
Jaishree Chemicals Ltd.	Preference	5 shares
Jaishree Chemicals Ltd.	Convertible secured loan	stock
Century Enka Ltd.	Equity	5 shares
Century EnKa Ltd.	Preference	5 shares
Widia (India) Ltd.	'C' series equity	5 shares
Hindustan Tractors Ltd.	9.5% New- preference	5 shares
Chemicals & Plastics (India) Ltd.	9.5% New- preference	5 shares

20. Resolved that the following amendments be made in Appendix B to Regulation 2 of the Stock Exchange Rules, Bye – laws and Regulations, 1957.

In Clause 2, for the words "sub-division, exchange", the words "sub-division, consolidation, renewal, exchange" shall be substituted.

In Clause 3, in sub-clause (a), for the words "sub-division and consolidation", the

words "sub-division, consolidation and renewal" shall be substituted; and in sub-clause (c), for the words "the lodgment of a transfer or to issue within fifteen days of such lodgment", the words "lodgment for transfer, sub-division, consolidation, renewal or exchange, or to issue within fifteen days of such lodgment for transfer" shall be substituted.

For Clause 4, the following shall be substituted, namely –

"4. The Company agrees –

- a) to split certificates, Letter of Allotment, Letter of Right and Split, Consolidation, Renewal and Pucca Transfer Receipt of large denomination into smaller units;
- b) to consolidate certificates of small denominations into denominations corresponding to the market units of trading;
- c) to issue within one week Split, Consolidation, Renewal and Pucca Transfer Receipts duly signed by an official of the Company and in denominations corresponding to the market units of trading, particularly when so required by the Exchange;
- d) to exchange "Right" or "Entitled" shares into Coupons or Fractional Certificates when so required by the Exchange;
- e) to split call notices and issue duplicates thereof and not to require any discharge on call receipts;
- f) to accept the discharge of the members of the exchange on Split, Consolidation and Renewal Receipts as good and sufficient without insisting on the discharge of the registered holders."

In Clause 5, for the words "sub-division or consolidation", the words "sub-division, consolidation or renewal" shall be substituted; and in sub-clause (a), for the words "split receipt and consolidation", the words "Split, Consolidation and Renewal" shall be substituted; and in sub-clause (b), for the words "Split, Receipt and Consolidation", the words "Split, Consolidation or Renewal" shall be substituted, and for the words "sub-division or consolidation", the words "sub-division, consolidation or renewal" shall be substituted.

For Clauses 8 and 9, the following shall be substituted, namely –

"8. The Company agrees that it will not make any charge –

- a) for registration of transfers of its shares and debentures;
- b) for sub-division and consolidation of share and debenture certificates and for sub-division of Letters of Allotment and Split, Consolidation, Renewal and Pucca Transfer Receipts into denominations corresponding to the market units of trading;
- c) for sub-division or renounce able Letters of Right;

- d) for issue of new certificates in replacement of those which are old, decrepit or worn out or where the cages on the reverse for recording transfers have been fully utilized;
  - e) for registration of any Power of Attorney, Probate, Letters of Administration or similar other documents.
9. The Company agrees that it will not charge any fees exceeding those which may be agreed upon with the exchange –
- a) for issue of new certificates in replacement of those that are torn, defaced, lost or destroyed;
  - b) for sub-division and consolidation of shares and debenture certificates and for sub-division of Letters of Allotment and Split, Consolidation, Renewal and Pucca Transfer Receipts into denominations other than those fixed for the market units of trading.”

In Clause 10, for the words “Consolidation, Transfer”, the words “Consolidation, Renewal, Transfer” shall be substituted.

In sub-clause (b) of Clause 11, for the words “Split, Receipts or Consolidation”, the words “Split, Consolidation or Renewal” shall be substituted, and for the words “Split Receipts and Consolidation Receipts, by”, the words “Split, Consolidation and Renewal Receipts, by members of the exchange or” shall be substituted.

In sub-clause (b) of Clause 14, for the words “sub-division or consolidation”, the words “sub-division, consolidation or renewal” shall be substituted.

For Clauses 16 and 17, the following shall be substituted, namely –

“16. The Company agrees to close its Transfer Books only for purposes of declaration of dividend or issue of right or bonus shares or for such other purposes as the Exchange may agree to or require, and to give to the Exchange notice in advance of atleast twenty-one days, or of as many days as the Exchange may from time to time reasonably prescribe, stating the dates of closure of its Transfer Books (or, when the Transfer Books are not to be closed, the date fixed for taking a record of its shareholders or debenture holders) and specifying the purpose or purposes for which the Transfer Books are to be closed (or the record is to be taken).

17. The Company will accept for registration transfers that are lodged with the Company upto the date of closure of the Transfer Books (or, when the Transfer Books are not closed, upto the record date) and save as provided in Clause 12 will register such transfers forthwith; and unless the Exchange agrees otherwise, the Company will defer, until the Transfer Books have reopened, registration of any transfers which may be received after the closure of the Transfer Books.”

In Clause 19, after the word “dividend”, the words “or a right or bonus

issue" shall be added; and at the end, the following shall be added, namely  
-

"and will recommend or declare all dividends and/or cash bonuses at least three days before the commencement of the closure of its Transfer Books or the record date fixed for the purpose"

In Clause 23 -

(i) for sub-clause (b), the following shall be substituted, namely:

"(b) to close the Transfer Books as from such date or to fix such record date for the purpose in consultation with the Exchange as may be suitable for the settlement of transaction and to so close the Transfer Books or fix the record date only after the sanctions subject to which the issue or offer is proposed to be made have been duly obtained unless the Exchange agrees otherwise;"

(ii) sub-clauses (d) and (e) shall be renumbered (e) and (f) respectively, and before the sub-clauses so renumbered, the following new sub-clause (d) shall be inserted, namely:

"(d) to issue, where necessary, coupons or fractional certificates or provide for the payment of the equivalent of the value of the fractional rights in cash unless the Company in general meeting or the Exchange agrees otherwise;"

(iii) in sub-clause (e), as renumbered, for the words "time within", the words "time, not being less than four weeks, within" shall be substituted.

In item 2 of Schedule II, for the word "to" wherever it occurs, the words "but under" shall be substituted.

21. The applications of our office staff persons for increasing the Dearness allowance given to them were read and it was resolved that these applications should be considered at a proper time.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt: 6-6-67

Tuesday, 6-6-67

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Jayant Amerchand  
Shri Kantilal Ishwarlal  
Shri Mathradas Samaldas  
Shri Prabhudas Lilladher  
Shri Mahavirprasad B. Rungta

Shri Gordhandas Bhagwandas  
Shri J.R. Motishaw  
Shri Navinchandra C. Kampani  
Shri Rasiklal Maneklal  
Shri Hiralal Girdharlal

The following business was transacted in the meeting:

1. Resolved that the notices mentioned against the names of the undermentioned companies regarding cum right and ex-right transactions in their shares should be confirmed:

- |  |                              |
|--|------------------------------|
| 1. Mahindra & Mahindra Ltd.            | Notice No:890/67 dt. 19-5-67 |
| 2. National Electrical Industries Ltd. | Notice No:899/67 dt. 19-5-67 |
| 3. The Bank of Baroda Ltd.             | Notice No:924/67 dt. 23-5-67 |

2. Resolved that the notices mentioned against the names of the undermentioned companies regarding permissibility of delivery of their new shares against their old shares are confirmed:

- |                                      |                              |
|--------------------------------------|------------------------------|
| 1. Mahindra & Mahindra Ltd.          | Notice No:757/67 dt. 3-5-67  |
| 2. Khandelwal Udyog Ltd.             | Notice No:763/67 dt. 4-5-67  |
| 3. Escorts Ltd.                      | Notice No:791/67 dt. 8-5-67  |
| 4. Dharamsi Morarji Chemical Co.Ltd. | Notice No:826/67 dt. 12-5-67 |
| 5. The Standard Mills Co.Ltd.        | Notice No:846/67 dt. 15-5-67 |
| 6. National Rayon Corpportaton Ltd.  | Notice No:969/67 dt. 29-5-67 |
| 7. The Kohinoor Mills Co.Ltd.        | Notice No:970/67 dt. 29-5-67 |

3. Resolved that the unedrmentioned notices are confirmed:

1. Notice No:857/67 dt. 15-5-67 regarding the permission given for doing business in the coupons of the bonus shares of Tata Engineering and Locomotive Co.Ltd.
2. Notice No:866/67 dated 16-5-67 regarding stopping of transactions in the



shares of the Motor and General Finance Ltd.

3. Notice No:872/67 dated 16-5-67 regarding transactions in the shares of the Harvey and Sabhapalg to be done in the shares of Rs.50/- paid-up.
4. Notice No:884/67 dated 17-5-67 regarding the changes made in the dateds of the Budget Session and Clearing Programme.
5. Notice No:906/67 dated 20-5-67 stopping of transaction in the shares of the Indian Link Chain Manufacturers Ltd., and notice No: 635/67 dated 25-5-67 permitting resumption of dealings in those shares.
6. Notice No:913/67 dated 22-5-67 stopping transactions in the shares of Rohit Pulp & Paper Mills Ltd., and notice No:940/67 dated 25-5-67 regarding resumption of dealings in those shares.
7. Notice No:927/67 dated 24-5-67 regarding settlement of hand delivery transactions to be made on 30-5-67 instead of 25-5-67.
4. The letter dated 8-5-67 of Shri Laldas Jamnadas asking for permission to remain absent in the Board Meetings for 2 months as hi is going abroad was read.
5. The letter dated 23-5-67 of S/Shri Champaklal Jamnadas and Jayantilal Jamnalal were read and it was resolved to confirm the permission given to Shri Jayantilal Jamnalal to work as a Representative Member of Shri Jamnalal Champaklal.
6. The application dated 8-5-67 of Dadar School for the Blind asking for help was considered and it was resolved to give it help of Rs.101/- from the Association Fund.
7. The application dated 7-5-67 of New Education Society, Ratnagiri was considered and it was resolved that no help can be given to it.
8. The applications dated 25-4-67 and 26-4-67 of our former temporary clerks Shri Unni Krishnan Nair and Shri N. Chandran respectively were read and it was resolved to approve the payments made to them of their respective Fund amounts of Rs.316:29 and Rs.459:11.
9. Resolved to purchase from the Association Fund 4% Government of India Loan of the face value of Rs.5000/- belonging to the Famine Relief Fund at Rs.98.20 per Rs.100 and 7% 1980 mortgage debentures of the face value of Rs.4000/- belonging to the Sankat Navaran Fund at Rs.89/50 per Rs.100/-.
10. The letter dated 23-5-67 of S/shri Chinubhai C.Dalal, Arvind C. Dalal, Chandrakant C. Dalal, Suryakant C. Dalal and Vipin C. Dalal was considered and it was resolved to give them permission to continue the business of the firm of M/s Chimanlal J. Dalal & Co., for three months.

- 11 The listing application of the undermentioned companies were considered and it was unanimously resolved that subject to the Listing Rules and Regulations as well as compliance with the usual requirements and other special requirements stipulated by us, their securities mentioned against their respective names should be admitted to our list of Non-cleared securities traded on the Exchange and dealings in those shares should be made in the trading lots mentioned against their names:

Tulsipur Sugar Co.Ltd.	Equity	100 shares
G.G. Dandekar Machine Works Ltd.	Equity	5 shares
G.G. Dandekar Machine Works Ltd.	Preference	5 shares
Special Steels Ltd.	Equity	5 shares
Special Steels Ltd.	Preference	5 shares
Vickers Sperry of India Ltd.	Equity	50 shares
Bombay Malleable Iron Castings and Allied Industries Ltd.	Equity	5 shares
Cairn Can Co.Ltd.	Equity	5 shares
Cairn Can Co.Ltd.	Preference	5 shares
Chemicals & Plastics India Ltd.	9.5% New-preference	5 shares
Dhrangadhra Chemical Works Ltd.	9.5% New-preference	5 shares
The Thana Electric Supply Co.Ltd.	New equity	5 shares
The Thana Electric Supply Co.Ltd.	New preference	5 shares
The Andhra Valley Power Supply Co. Ltd.	New 73/4% Rs.1000/- 1978-80 debentures	
The Tata Power Co.Ltd.	New 73/4% Rs.1000/- 1978-80 debentures	

12. The listing applications of the undermentioned companies were considered and it was unanimously resolved to confirm the listing of their securities mentioned against their name :

Straw Products Ltd.	Bonus Equity
The Indian Iron and Steel Co.Ltd.	Bonus Equity
Arlabs Ltd.	Bonus Equity
Jay Shree Tea and Industries Ltd.	Bonus Equity
West Coast Paper Mills Ltd.	Bonus Equity
The New India Assurance Co.Ltd.	Bonus Equity
Bajaj Auto Ltd.	New Equity
The Tata Iron & Steel Co.Ltd.	Bonus Equity
The Jaipur Udyog Ltd.	Bonus Equity
The Sardar Carbonic Gas Co. Ltd.	Bonus Equity
The Toyford Tea Co.Ltd.	Bonus Equity

Star Paper Mills Ltd.

New Equity given in  
exchange of Preference  
Shares

Tata Engineering & Locomotive Co.Ltd.  
Colour-Chem Ltd.

Bonus Equity  
Bonus Equity

13. The letter dated 22-5-67 of the Share Bazar Staff Union was read and it was resolved that the President should call their representatives personally and explain that the matter being between the individual members and their staff, the Exchange cannot intervene therein.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt: 11-7-67

Tuesday, 11-7-67

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Jayant Amerchand  
Shri Kantilal Ishwarlal  
Shri Mathradas Samaldas  
Shri Prabhudas Lilladher  
Shri Vasantlal Champaklal

Shri Gordhandas Bhagwandas  
Shri J.R. Motishaw  
Shri Navinchandra C. Kampani  
Shri Rasiklal Maneklal  
Shri Hiralal Girdharlal

Government Nominees

Shri V.D. Sonde

The following business was transacted in the meeting:

1. Resolved that the notices mentioned against the names of the undermentioned companies regarding cum right and ex-right transactions in their shares should be confirmed:
  1. The Empire Dyeing and Mfg. Co.Ltd. Notice No:1127/67 dt.22-6-67
  2. The Standard Batteries Ltd. Notice No:1136/67 dt.23-6-67
  3. Rohit Pulp & Paper Mills Ltd. Notice No:1159/67 dt.28-6-67
  4. Bayer (India) Ltd. Notice No:1160/67 dt.29-6-67
  5. Permanent Magnets Ltd. Notice No: 1194/67 dt.4-7-67
  6. Silvania & Laxman Ltd. Notice No: 1230/67 dt. 10-7-67
2. Resolved that the notices mentioned against the names of the undermentioned companies regarding permissibility of delivery of their new shares against their old shares are confirmed:
  1. Swadeshi Mills Co.Ltd. & Tata Mills Ltd. Notice No:1073/67 dt. 12-6-67
  2. National Rubber Manufacturers Ltd. Notice No: 1076/67 dt.12-6-67
  3. The Ahmedabad Jupiter Spg., Wvg & Mfg. Co.Ltd. Notice No:1079/67 dt.13-6-67.
  4. Jyoti Ltd. Notice No:1094/67 dt. 16-6-67
  5. Alembic Chemical Works Ltd. Notice No:1170/67 dt. 1-7-67
  6. Polson Ltd. Notice No: 1220/67 dt. 10-7-67
3. Resolved that the undermentioned notices are confirmed:
  1. Notice No:1068/67 dated 10-6-67 regarding permission given for dealing in new equity shares of Hindustan Motors Ltd., issued in exchange for its

Preference Shares.

2. Notice No:1128/67 dated 23-6-67 regarding permission given to deal in Letters of Renunciation and coupons of the new Equity shares of the Bank of Baroda Ltd.
3. The Notice No:1163/67 dated 29-6-67 regarding permission given for dealing in coupons of bonus equity shares of Polychem Ltd.
4. Notice No:1182/67 dated 1-6-67 regarding permission given for dealing in coupons of bonus shares of Mahindra and Mahindra Ltd.
5. Notice No:1188/67 dated 3-7-67 regarding forbidding transactions in the shares of Sylvania & Laxman Ltd.
4. The application dated 5-7-67 of our former temporary clerk Shri C.P. Nair was read and it was resolved to pay him Rs. 285.92 as per Staff Provident Fund Rules.
5. The application dated 8-6-67 of the Maha Gujarat Sankat Nivaran Fund, Bombay Committee was considered and it was resolved to give it help of Rs.5001/- from our Sankat Nivaran Fund.
6. Resolved that the help of Rs.5001/- given to Dhavali Relief Fund from our Sankat Nivaran Fund is approved.
7. The letter dated 20-6-67 of the Federation of Indian Chamber of Commerce and Industry regarding election of a representative of the Federation on the National Harbour Board was considered and it was resolved to give our vote in favour of Shri Harish C. Mahindra.
8. Resolved that the 4<sup>1/2</sup>% Government of India Loan 1972 should be taken in exchange for the 3<sup>1/2</sup>% National Plan Bonds- third Series of the amounts as shown against the names of the undermentioned Funds:  
Staff Provident Fund Rs.50,900/-  
Sankat Nivaran Fund Rs. 2,500/-  
Dharmada Fund Rs. 1,500/-  
Seth Shantilal Jamnadas Smarak Fund Rs.7,000/-  
Seth Manilal C. Baxi Prize Fund Rs.400/-
9. The letter dated 27-6-67 of the Federation of Indian Chamber of Commerce and Industry regarding electing and deputing its representative on the National Test House Advisory Committee was considered and it was resolved that our vote should be given in favour of Prof. S.C. Dasgupta.
10. The letter dated 19-6-67 of S/Shri Narottamdas Amerchand and Kishore N. Shah was read and it was noted that Shri Kishor N. Shah had relinquished his

partnership in the firm of M/s Narottam Amerchand w.e.f. 31-12-66.

11. The letter dated 28-6-67 of S/Shri Ramdas Bhavanrao Shiraliker and Suresh Bhanarao Shiraliker was read and it was noted that Shri Ramdas Bhanarao Shiraliker had separated from the partnership firm of M/s S. Ramdas.
12. The Annual Report, Income and Expenditure Account and the Balance Sheet of our Association for the year 1966 were passed.
13. The application dated 24-6-67 of the near relatives of the late Shri Chimanlal J. Dalal nominating Shri Arvind Chimanlal Dalal as a member of the Exchange in the place of the late Shri Chimanlal J. Dalal was considered and after interviewing Shri Arvind Chimanlal Dalal and his recommenders S/Shri Navalchand T. Shah and Vasantlal Jivatlal it was resolved by 11 votes in favour and none against to elect Shri Arvind Chimanlal Dalal as a member of the Exchange in the place of the late Shri Chimanlal J. Dalal subject to the Rules and Bye-laws of the Exchange.
14. The application dated 6-6-67 of the near relatives of the late Shri Khubchand Swarupchand nominating Shri Damodar Prasad Ramnivas Saboo as a member of the Exchange in the place of the late Shri Khubchand Swarupchand was considered and after interviewing Shri Damodar Prasad Ramnivas Saboo and his recommenders S/Shri Champaklal Jhunjhunwala and Dhirajlal Girdharlal it was resolved by 11 votes in favour and none against to elect Shri Damodar Prasad Ramnivas Saboo as a member of the Exchange in the place of the late Shri Khubchand Swarupchand subject to the Rules and Bye-laws of the Exchange.
15. The Clearing Programme for the months of October, November and December of the year 1967 was fixed as under:

The last Working Day and Badla Day	06-10-67	20-10-67	10-11-67	24-11-67	08-12-67
Comparison Day and Clearance Day	09-10-67	23-10-67	13-11-67	29-11-67	13-12-67
Delivery Day	11-10-67	25-10-67	15-11-67	30-11-67	13-12-67
Account Day	14-10-67	27-10-67	18-11-67	04-12-67	16-12-67
Paying Day	16-10-67	28-10-67	18-11-67	04-12-67	16-12-67
Settling Day	18-10-67	31-10-67	21-11-67	06-12-67	19-12-67

16. Resolved that one Rota Print Mechanism should be purchased from Josts Engineering Co. Ltd., at a cost of Rs. 50,000/-.
17. The listing applications of the under mentioned Companies were gone thoroughly and it was unanimously resolved that the approval given for listing there new Scurrilities mentioned against there respective norms should be confirmed.

Dhrangadhra Chemical works Ltd.	Bonus Equity
Dalamia Cement (Bharat) Ltd.	Bonus Equity
Paper and Pulp Conversions Ltd.	Bonus Equity
Greaves Cotton & Company Ltd.	Bonus Equity
National Electrical Industries Ltd.	New Equity
Ugar Sugar Works Ltd.	And Preference issued in 1966 Bonus Equity and New Equity issued in exchange for 'A' criteria
The Indian Hume Pipe Co. Ltd.	New Equity
The Western India Spg. And Mfg. Co. Ltd.	Bonus Equity
The Belapur Co. Ltd.	Bonus Equity
Sethia Mining & Mfg. corporation Ltd.	Bonus Equity
The New Swadeshe Suger Mills Ltd.	Bonus Equity

- United Motors (India) Ltd. Bonus Equity
18. The listing application of Panyam Cements and Mineral Industries Ltd., was considered and it was unanimously resolved that on condition that the Company will comply with the usual listing requirements as well as the special requirements stipulated by us and subject to the Listing Rules and Regulations its new Equity and redeemable "D" cumulative preference shares should be admitted to our list of securities traded on the Exchange and dealings in those shares should be made in trading lots of 5 shares each.
19. Unanimously resolved that it is not necessary to make any changes in the present system of election of the Board.
20. Resolved that 6<sup>1/2</sup>% Debentures of the face value of Rs.5000/- of Dedhi Cloth and General Mills Limited should be purchased for the Association Fund from the investments of Famine Relief Fund at Rs.98/- per Rs.100/-.
21. Resolve that a notice as under should be put of and as stated thereby Chairman is empowered to impose special daily margin and special deposits on Indian Iron shares
- "All the members of the Exchange are hereby informed that Governing Board has considered the matter regarding the business in the Indian Iron shares in our market and has resolved that though the present situation is not much worrying, taking into consideration the steps rather elsewhere at is necessary to be vigilant and hence if it is found that transactions of sales and purchase bigger than the normal transactions are taking place in the market then accordingly to then prevailing circumstances special daily margin on the transactions in Indian Iron shares and /or special Deposit on the Badla of those shares should be immediately imposed.
- For Special Daily Margin the Free Limit would be 5,000 shares. However if at the time of imposing that margin any member has an outstanding net

purchase or sale of more than 5000 Shares in the market, such outstanding purchase or sale will be regarded as his free limit. If any new purchase or sale above such free limit is made special daily margin will have to be paid on every such share newly purchased or sold. But if the new purchase or sale results in reduction of the outstanding purchase or sale, Special Deposit Margin will not have to be paid thereon.

Members are therefore specially worried that no body should do transactions of big Purchase or sale in the above mentioned shares, so that the normal market conditions continue to prevail and it may not be necessary to take the above mentioned steps.”

22. Resolved that the Stock of consumable things required for the Rotraprint Official Machine worth Rs. 12,500/- should be purchased from the Josts Engineering Co. Ltd.
23. Resolved that the following amendments be made in Appendix B to Regulation 2 of the Stock exchange Rules, Bye-laws and Regulations, 1957:  
In clause 19, for the word “three”, the word “five” shall be substituted.  
In clause 23, for sub-clause (d), the following shall be substituted, namely:  
“ (d) to issue, where necessary, coupons fractional certificate unless the company in general meeting or the Exchange agrees otherwise, and when coupons or fractional certificates are not issued, to provide for the payment of the equivalent of the value, if any, of the fractional rights in cash;”

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt: 2-8-67



Wednesday, 2-8-67

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.30 p.m. under the Chairmanship of Seth Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Laldas Jamnadas  
Shri Jayant Amerchand  
Shri Kantilal Ishwarlal  
Shri Prabhudas Lilladher  
Shri Vasantlal Champaklal

Shri Gordhandas Bhagwandas  
Shri Himatlal V. Gandhi  
Shri J.R. Motishaw  
Shri Navinchandra C. Kampani  
Shri Hiralal Girdharlal  
Shri Rasiklal Maneklal  
Shri Hiralal T. Nanavati

The following business was transacted in the meeting:

1. Resolved that the unedrmentioned notices are confirmed:
  1. Notice No:1240/67 dt. 12-7-67 regarding the permission given to deal in coupons of the bonus shares of Century Spg. and Mfg. Co.Ltd.
  2. Notice No:1297/67 dated 21-7-67 regarding cum-right and ex-right transactions in the shares of the Andhra Cement Co.Ltd.
  3. Notice No:1352/67 dated 29-7-67 regarding permission given for dealing in Letters of Renunciations of the new equity shares of Bayer (India) Ltd.
  4. The Notice No:1346/67 dated 2-8-67 for making the transactions ex-dividend with effect from 2-8-67 of the shares of Devkaran Nanjee Investment Co.Ltd.
  5. Notice No:1360/67 dated 31-7-67 giving permission to deal in Leets of Renunciation of the new equity shares of Sylvania and Laxman Ltd.
2. The application dated 28-7-67 of S/Shri Chinubhai Chimanlal Dalal, Arvind Chimanlal Dala, Chandrakant Chimanlal Dalal and Vipin Chinubhai Dalal regarding their partnership was considered and it was resolved to approve their partnership under the firm name of M/s Chimanlal J. Dalal with effect from 28-7-67.
3. Resolved that a notice as under should be put up:

“ Members are hereby informed that the Governing Board has resolved that in view of the prevailing market situation special deposit will be taken from the members on Teji Badla of Indian Iron Shares and on Mandi Badla of those shares without having the actual shares. Members should therefore do business in those shares keeping this in mind”.

4. Resolved that furniture costing approximately Rs.30,000/- should be got made through M/s Kamdar & Co.
5. The listing application of the undermentioned companies were considered and it was unanimously resolved that approval for enlistment of their new securities mentioned below against their respective names which have already been admitted to our list of securities traded on the Exchange should be confirmed:
- |                                     |              |
|-------------------------------------|--------------|
| Walchandnagar Industries Ltd.       | Bonus Equity |
| Rajagiri Rubber and Produce Co.Ltd. | Bonus Equity |
| The Indian Hume Pipe Co.Ltd.        | Bonus Equity |
| Commerce (1935) Ltd.                | New Equity   |
| The Indian Mfg. Co.Ltd.             | Bonus Equity |
| Poly-Chem Ltd.                      | Bonus Equity |
| Jyoti Ltd.                          | Bonus Equity |
| Raghvanci Mills Ltd.                | Bonus Equity |
| Kirloskar Oil Engines Ltd.          | New equity   |
6. The listing application of Globe United Engineering and Foundry Co.Ltd., was considered and it was unanimously resolved that subject to the Listing Rules and Regulations on the condition that the company complies with the usual listing requirements as well as the special requirements stipulated by us, its equity shares and Preference shares should be admitted to our list of Non-cleared securities traded on the Exchange and dealings in those shares should be made in the trading lots of 5 shares each.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt: 29-8-67

Tuesday, 29-8-67

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Laldas Jamnads  
Shri Kantilal Ishwarlal  
Shri Mathradas Samaldas  
Shri Prabhudas Lilladher  
Shri Vasantlal Champaklal

Shri Gordhandas Bhagwandas  
Shri J.R. Motishaw  
Shri Navinchandra C. Kampani  
Shri Hiralal T. Nanavati  
Shri Rasiklal Maneklal  
Shri A.R. Mahadevia  
Shri Hiralal Girdharlal

Government Nominees

Shri V.D. Sonde  
Shri M.V. Varkerkar

The following business was transacted in the meeting:

1. Resolved that the notices mentioned against the names of the undermentioned companies regarding cum right and ex-right transactions in their shares should be confirmed:
  1. The New City of Bombay Mfg. Co.Ltd. Notice No:1443/67 dt.11-8-67
  2. Larsen & Toubro Ltd. Notice No:1457/67 dt.16-8-67
  3. The Tata Oil Mills Co.Ltd. Notice No:1525/67 dt.25-8-67
  4. Indian Explosives Ltd. Notice No:1530/67 dt.26-8-67
2. Resolved that the notices mentioned against the names of the undermentioned companies regarding permissibility of delivery of their new shares against their old shares are confirmed:
  - 1 Machinery Manufacturers Ltd. Notice No:1406/67 dt.7-8-67
  - 2 Batala Engineering Co.Ltd. Notice No:1408/67 dt.7-8-67
  - 3 Sethia Mining and Mfg. corporation Ltd. Notice No:1429/67 dt.11-8-67
3. Resolved that the undermentioned notices are confirmed:
  1. Notice No:1403/67 dated 7-8-67 regarding resumption of dealings in the shares of the Motor and General Finance Ltd.
  2. Notice No:1404/67 dated 7-8-67 regarding permission given for dealing in new equity shares of Hindustan Motors Ltd., issued in exchange for its Preference Shares.
  3. The Notice No:1485/67 dated 21-8-67 forbidding transactions in the shares of Hind Auto Ltd., and Notice No:1494/67 dated 22-8-67 regarding

resumption of dealings in those shares.

4. The letter dated 4-8-67 of Smt. Taramani Varjivandas and the letter dated 14-8-67 of Shri Premji Nagardas were gone through and it was resolved to accept with thanks the donations of Rs.1000/- and 5 Preference Shares of New Standard Engineering Co.Ltd., sent by them respectively to Sir Shapurji Broacha Brokers Helping Fund.
5. The applications for help of the undermentioned organizations were considered and it was resolved to give them help as mentioned against their names from the Association Fund:  
The Share Bazar Staff Union                      Rs.2001/-  
The Society for rehabilitation of the crippled children    Rs. 501/-  
The Tata Agricultural and Rural Training Centre for the blind    Rs.101/-  
Happy Home and School for the blind    Rs.101/-
6. The letter dated 21-8-67 of the Share Bazar Staff Union for giving help to S/Shri Jethalal Harakchand and Jasvantlal Chhotalal was gone through and it was resolved to sent it to Sir Shapurji Broacha Brokers Helping Fund Committee for consideration and recommendation for giving them assistance from Seth KRP Shroff Stock Exchange Sarvajanik Fund.
7. The representation dated 25-8-67 signed by Shri Hiralal Liladhar and other 73 members was considered and it was resolved that as Tuesday 5-9-67 happens to be Association Holiday of "Shree Mahavir Swamis Birthday celebrations (Swetember) and Friday, 8-9-67 happens to be Association holiday of "Samvatsari" our market should be kept entirely closed for all the business on the aforesaid two days.
8. Resolved that we should withdraw our resignation of the membership of the Indian Committee of the International Chamber of Commerce.
9. The letter dated 26-7-67 of Shri Hasmukhlal Ambalal Talsania regarding the dividend on The Premier Automobiles Ltd., shares was read and it was resolved to ask the company to do the needful for speedy disposal of the matter pending in the High Court regarding the dividend on the company's shares.
10. The listing applications of the under mentioned Companies were considered and it was unanimously resolved to approve the enlistment of their undermentioned securities for trading on the Exchange which has already been permitted:

Indian Detonators Ltd.

45000 new equity shares allotted to

Voltas Ltd. Atlas Chemicals Industries Ltd. U.S.A.  
4500 new equity shares allotted to  
Commonwealth Finance Co., London.

11. The listing applications of the under mentioned Companies were considered and it was unanimously resolved that on the condition that they will comply with the usual listing requirements as well as the other special requirements stipulated by us and subject to the Listing Rules and Regulations their securities mentioned below against their respective names should be admitted to our list of Non-cleared securities traded on the Exchange and dealings in those securities should be made in the trading lots mentioned against them:

The Akali and Chemical Corporation of India Ltd.	Equity	50 shares
The Akali and Chemical Corporation of India Ltd.	Preference	5 shares
Emco Transformers Ltd.	Equity	5 shares
Jyoti Electric Motors Ltd.	Equity	5 shares
The Mysore Accetate and Chemicals Co.Ltd.	New equity	5 shares
The Tata Mills Ltd.	9 ½% New Preference	5 shares

12. Unanimously resolved that as Edward Textiles Ltd., and Vibjyor Ltd., have gone into voluntary liquidation shares of those companies should be struck of our list of securities traded on the Exchange.
13. Unanimously resolved that as the convertible preference shares of Hindustan Motors have been redeemed those shares should be struck off our list of securities traded on the Exchange.
14. Resolved that as a meeting of the Standing Committee of the Presidents of Stock Exchange is to take place in Mumbai on 21-9-67 arrangements for lunch and dinner on our behalf should be made on that day.
15. The present market conditions were considered and it was resolved to put up a note as under:
- “ In connection with the Notice No:1474/67 dated 2-8-67 all the members of the Exchange are herey informed that the Governing Board has resolved that keeping in mind the prevailing market circumstances especially heavy special deposit of equal amount should be taken on both the Teji Badla and Mandi Badla without actual shares of the Indian Iron Shares.
- 2(a). The Board had further resolved that any member who does Teji-Badla or

Mandi-Badla of Indian Iron shares of more than 15000 shares in the aggregate of Badla done in the market between clients and between the broker and the clients and thereafter does new purchase or sale so that at the end of the day his total position increases then he shall have to pay on each such additional share such additional special daily margin as may be decided over and above the usual daily margin.

(b) Those who have done badla as above of less than 10000 shares and thereafter do new purchase or sale but their total outstanding position at the end of the day does not exceed by more than 5000 shares over and above the number of shares in Badla account will not have to pay special daily margin on such additional shares but if the number of such additional shares exceeds 5000 then such special daily margin will have to be paid on each share in excess of the 5000 additional shares.

(c ) Those who have done badla between 10000 and 15000 share as above and do new purchase or sale whereby their total outstanding position at the end of the day goes upto 15000 shares will not have to pay special daily margin on any additional newly purchased or solve shares so long as the total outstanding positions does not exceed 15000 shares but will be required to pay special daily margin on each newly purchased/ sold share in excess of the total outstanding position of 15000 shares.

3.The special daily margin has to be paid in cash for that purpose daily margin in Form should be used and at the top of the Form "Special Daily margin" should be written in red ink.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt: 10-10-67

Tuesday, 17-10-67

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Laldas Jamnadas  
Shri Jayant Amerchand  
Shri Kantilal Ishwarlal  
Shri Mathradas Samaldas

Shri Prabhudas Lilladher  
Shri J.R. Motishaw  
Shri Navinchandra C. Kampani  
Shri Hiralal T. Nanavati  
Shri Rasiklal Maneklal  
Shri A.R. Mahadevia  
Shri Hiralal Girdharlal

Government Nominees

Shri V.D. Sonde  
Shri M.V. Varekar

The following business was transacted in the meeting:

1. The President mentioned that Shri V.D. Sonde is shortly to return to the Income Tax department from the Stock Exchange division. He praised the fine services rendered by him during administration of the Stock Exchange division and the valuable support, co-operation and guidance given to us. For that he heartily thanked Shri Sonde on behalf of the Board and the Stock Exchange. Expressing his hope he wished Shri Sonde all the success in his new assignment and quick promotion to a higher post. He also wished that Shri Sonde's valuable advice and guidance will continue to be available in future for the benefit of the Stock Exchange.
2. Resolved that the notices mentioned against the names of the undermentioned companies regarding cum right and ex-right transactions in their shares should be confirmed:

1	Sandwick Asia Ltd.	Notice No:1633 dt. 8-9-67
2	Coromandal Fertilisers Ltd.	Notice No:1653 dt. 12-9-67
3	Mafatlal Fine Spg. and Mfg. Co.Ltd.	Notice No:1671 dt. 16-9-67
4	The Tata Oil Mills Ltd.	Notice No:1673 dt. 16-9-67
5	New Sharrok Spg., and Mfg., Co.Ltd.	Notice No:1721 dt. 27-9-67
6	Gammon India Ltd.	Notice No:1721 dt. 27-9-67

3. Resolved that the notices mentioned against the names of the undermentioned companies regarding deliverability of their new shares against their old shares are

confirmed:

1	The Indian Tool Manufacturers Ltd.	Notice No:1587/67 dt. 2-9-67
2	Hind Rectifiers Ltd.	Notice No:1602/67 dt. 5-9-67
3	Estrella Batteries Ltd.	Notice No:1640/67 dt. 11-9-67
4	Western India Plywoods Ltd.	Notice No:1743/67 dt. 4-10-67
5	Dhragadhra Chemical Works Ltd.	Notice No:1749/67 dt. 5-10-67
6	Dehri Rotha's Leglet Railway Co. Ltd.	Notice No:1758/67 dt. 6-10-67
7	Bajaj Auto Ltd.	Notice No:1773/67 dt. 10-10-67

4. Resolved that the undermentioned notices should be confirmed:

1. Notice No:1544/67 dated 29-8-67 giving permission to deal in coupons of the bonus shares of Permanent Magnets Ltd.
2. Notice No: 1551/67 dated 29-8-67 forbidding transactions in the shares of Kanoria Chemicals and Industries Ltd., and Notice No:1663/67 dated 14-9-67 permitting resumption of dealings in those shares.
3. Notice No:1572/67 dated 1-9-67 regarding continuation of cum-right trading in the shares of The Tata Oil Mills Co.Ltd.
4. Notice No:1599/67 dated 5-9-67 forbidding transactions in the shares of Jaipur Metals and Electricals Ltd., and Notice No: 1683/67 dated 19-9-67 permitting resumption of dealings in those shares.
5. Notice No: 1612/67 dated 5-9-67 forbidding transactions in the shares of National Newsprint and Paper Mills Ltd., and Notice No:1631/67 dated 8-9-67 permitting resumption of dealings in those shares.
6. Notice No: 1614/67 dated 5-9-67 forbidding transactions in the shares of Thaker and Co.Ltd., and Notice No:1798/67 dated 14-10-67 permitting resumption of dealings in those shares.
7. Notice No:1642/67 dated 11-9-67 forbidding transactions in the shares of Coromandel Fertilisers Ltd.
8. Notice No: 1652/67 dated forbidding transactions in the shares of Ruby Mills Ltd., and Notice No:1664/67 dated 14-9-67 permitting resumption of dealings in those shares.
9. Notice No:1679/67 dated 16-9-67 forbidding transactions in the shares of Vidarbha Paper Mills Ltd.
10. Notice No: 1744/67 dated 4-10-67 relating to Shri D.M. Daga.
11. Notice No: 1750/67 dated 5-10-67 regarding permission given for dealing in Letters of Renunciation and coupons of new equity shares of Larsen &



Toubro Ltd.

12. Notice No: 1731/67 dated 29-9-67 regarding permission given for dealing in coupons of bonus shares of Standard Batteries Ltd.

13. Notice No:1652/67 dated 5-10-67 regarding permission given for dealing in Letters of Renunciation of new equity shares of Indian Explosives Ltd.

14. Notice No:1790/67 dated 13-10-67 regarding permission given for dealing in Letters of Renunciation and coupons of new equity shares of Coromandel Fertilizers Ltd.

5. The application dated 25-9-67 of our former temporary clerk K.K. Kumaran was read and it was resolved that according to the Staff Provident Fund Rules he should be paid an amount of Rs.206/44 of the Staff Provident Fund.

6. Resolved that our market should be kept open on Wednesday 1-11-67 for dong Muhurat Business of kartik Vikram Samvat 2024 from S.T. 5.30 to 6.30 pm. and for convenience of members the market should be kept entirely closed for business on the following day of Thursday 2-11-67.

7. As regards the letter of the Share Bazar Staff Union dated 10-10-67 asking for inclusion of the Bhai-Bij day in the holidays list of our Association it was resolved that their request cannot be accepted.

8. The applications for help of the undermentioned institutions were read and it was resolved that they should be given help from the Association fund as mentioned below against their respective names:

The National Association for the Blind Rs.101/-

The Maharashtra State Anti Tuberculosis Fund Rs. 101/-

The Bharatiya Vidya mandal, Kholvad Rs.501/-

Shri Bedipara Harijan Yuvak Mandal Rs.101/-

9. The letter dated 28-9-67 of Smt. Girija M. Gokhale requesting for help on the occasion of marriage of her daughter was considered and it was resolved to give her assistance of Rs.251/- from the Sakhavat Fund.

10. The letter dated 14-10-67 of Shri Jagdish J. Kapadia and S/Shri Nalin Chhaganlal Lodhiwala Dhansukh Chhaganlal Lodhiwala and Jitendra Chhaganlal Lodhiwala was considered and it was resolved that they should be given permission to continue the business of M/s Jagmohandas J. Kapadia & Co., for three months.

11. The application dated 16-10-67 of S/Shri Dhirajlal Kalyanji Vora, Dhansukhlal Kantilal Broker, Manharlal Bhikabhai Kothari, Gunvantlal Bhikabhai Kothari and Harkishandas Kalyanji Vora for partnership was considered and it was resolved that their partnership should be approved under the firm name of M/s Manmohandas Nemidas with effect from 3-11-67.
12. The letter dated 4-10-67 of Shri Navalchand T. Shah was considered and it was considered and it was resolved to accept with thanks the 20 Preference shares of Bharat Sugar Ltd., and should be kept in possession of the Association until a trust is created as desired by him.
13. The letters dated 25-9-67 and 4-10-67 of Shri Navalchand T. Shah were read and it was resolved that as stated therein in all 15 Preference Shares of Hindustan Aluminum Corporation Ltd., should be purchased from the cash balance and should be kept in possession of the Association until a Trust is created as desired by him.
14. "Resolved that with effect from 1<sup>st</sup> January, 1968 unless it is otherwise notified all bargains in non-cleared securities shall be ex-dividend and ex-cash bonus from the date on which the Register of Members is closed for the purpose, or when the Register of Members is not so closed, from the record date fixed for the purpose and all bargains in cleared securities shall be ex-dividend or ex-cash bonus from the first day of the clearing commencing from or following such date.
15. The listing applications of the undermentioned companies were considered and it was unanimously resolved to confirm admission of their securities mentioned against their respective names to our list of securities traded on the Exchange:

Sandvik Asia Ltd.  
 Mahindra & Mahindra Ltd.  
 Alembic Chemical Works Ltd.

New equity  
 Bonus equity  
 12279 equity shares  
 allotted to the Alembic  
 Chemical Distributors.

Indian Mercantile Insurance Co.Ltd.  
 Dehra Rohtas Light Railway Co.Ltd.  
 The Empire Dyeing and Mfg. Co.Ltd.  
 The Sasoon and Alliance Silk Mill Co.Ltd.  
 Fit Tight Nuts & Bolts Ltd.  
 National Electrical Industries Ltd.  
 The Century Spg. & Mfg. Co.Ltd.

Bonus equity  
 Bonus equity  
 Bonus equity  
 Bonus equity  
 Bonus equity  
 Bonus equity  
 Bonus equity

16. The Listing applications of the under mentioned companies were considered and it was unanimously resolved that on condition that the companies comply with the usual listing requirements and other requirements by us and subject to the listing rules and regulations, their securities mentioned against their respective names should be admitted to our list of Non - Cleared Securities traded on the exchange and transaction in those securities should be made in those securities should be made in the traditional lots mentioned against them :

Gauntermein Peppers (India) Ltd.	Equity 50 shares
R. J Shah & Co. Ltd.	Equity 5 Shares
Shree Gopal Industries Ltd	Equity 5 Shares
Roleon Engineering Co. Ltd.	Equity 5 Shares
Roleon Engineering Co. Ltd.	Preference 5 Shares
Indian Explosive Ltd.	Series 'A' Equity Sha
Sursen Textile Bearings Ltd	New Equity 50 Shares
Sursen Textile Bearings Ltd	New Preference 50 Shares

17. Unanimously resolved that as the undermentioned have not yet to and the Annual Listing fee for the year 1967 though frequently demanded, if they do not pay that fee before 16/11/67 their shares should be struck off our list of securities traded on the exchange from that date:

Assam Sililmente ltd  
Borosil Glass works Ltd  
Citric India Ltd  
Leiner -Nit Gelatine ltd  
Nepeo Bevel Gears of India Ltd  
The new Kaiser-e fund Spg and Wvg ltd  
South Behar Sugar mills ltd  
Structural Engineering works ltd

18. The Letter dated 23-9-67 of Saurashtra Cement and Chemical Industries Ltd want their equity shares to be included in the cleared securities list was considered and it was resolved to write to the Company to apply again after at least 49% equity shares become equitable and broadly distributed.
19. The letter dated 7-8-67 and 5-10-67 of the Income Tax officer were read and a Resolution as under was passed:

"Whereas it is provided in Clause 3 of the Declaration of Trust of the Stock Exchange Foundation that if any of the objects and purposes mentioned in the said declaration fail to qualify as charitable objects and purposes under Income Tax Act, 1961, it shall be deemed that such non-qualifying objects and purposes have

been deleted.

And Whereas the Income Tax Officer by his letters No. B.R.C./ Ch-701-S/67-68 dated the 7<sup>th</sup> of August,,1967, and 5<sup>th</sup> of October,1967, has objected to certain provisions contained in sub-clauses (xix) and (xxviii) of clause 4 of the said declaration on the ground that they are not charitable objects.

Now therefore it is hereby resolved that in clause 4 of the said declaration the words "or elsewhere" in sub-clauses (xix) and the words "including housing accommodation for the staff and the employees of the foundation" in sub-clause (xxviii) be and hereby deemed to be deleted.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt: 21-11-67

Tuesday, 21-11-67

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Laldas Jamnadas  
Shri Jayant Amerchand  
Shri Kantilal Ishwarlal  
Shri Mathradas Samaldas  
Shri Prabhudas Lilladher  
Shri Vasantlal Champaklal

Shri Mahavirprasad B. Rungta  
Shri Gordhandas Bhagwandas  
Shri J.R. Motishaw  
Shri Navinchandra C. Kampani  
Shri Rasiklal Maneklal  
Shri A.R. Mahadevia  
Shri Hiralal Girdharlal

Government Nominees

Shri V.D. Sonde  
Shri M.V. Varekar

The following business was transacted in the meeting:

1. Resolved that the notices mentioned against the names of the undermentioned companies regarding cum right and ex-right transactions in their shares should be confirmed:

1	Gold Mohor Mills Ltd.	Notice No:1852 dt. 26-10-67
2	Hindustan Aluminum Corporation Ltd.	Notice No:1868 dt. 27-10-67
3	Simplex Mills Co.Ltd.	Notice No:1881 dt. 31-10-67
4	National Rayon Corporation Ltd.	Notice No:1889 dt. 31-10-67
5	Gokak Mills Ltd.	Notice No:1906 dt. 6-11-67
6	The Raymond Woolen Mills Ltd.	Notice No:1932 dt. 11-11-67

2. Resolved that the undermentioned notices are confirmed:
  1. Notice No:1814/67 dated 18-10-67 regarding resumption of dealings in the shares of Vidarbha Paper Mill Ltd.
  2. Notice No: 1820/67 dated 19-10-67 regarding keeping the market closed on 30-10-67 on account of Holiday of Dhun Teras.
  3. Notice No: 1839/67 dated 21-10-67 regarding changes made by the Buyer's Ticket Programme.
3. The letter dated 17-11-67 of the Indian Merchants Chamber was considered and it was resolved that the members who wish to go as our delegates to the convention of businessmen to be planned by it on the occasion of its Diamond Jubilee year

should be appointed as our delegates.

4. The letter dated 21-10-67 of Shri Himatlal V. Gandhi asking for permission to remain absent from the Board meetings during the period 1-11-67 to 31-12-67 as he is to go abroad was noted.
5. The application for the undermentioned partnerships were considered and approved:

<u>Name of the Partnership firm</u>	<u>Name of Partners</u>	<u>Date of Partnership</u>
M/s Mahadevia Brothers	Shri Arvindprasad Mahadevia Shri Hariprasad Mahadevia Shri Virendraprasad Mahadevia Shri Bhanuprasad Mahadevia Shri Govindbhai Mahadevia Shri Ashok Mahadevia Shri Jitendra Mahadevia Shri Markanday Mahadevia	3-11-67
M/s Jayantilal Jawantlal Desai	Shri Jayantilal Jivanlal Desai Shri Dharendra Jayantilal Desai	3-11-67

6. The letter dated 8-11-67 of Shri Priyakant Manilal Dalal and Shri Shapur Dadabhai Bharucha was read and it was noted that Shri Shapur Dadabhai Bharucha had separated from the firm of M/s Dalal and Bharucha with effect from 2-11-67.
7. The letters of the undermentioned members were read and it was resolved to confirm the permission given by the Chairman for doing business as Representative Member as under:

<u>Nominating Member</u>	<u>Representative Member</u>
M/s Dalal and Bharucha Shri Ramanlal D. Shah	Shri Shapur D. Bharucha M/s Amritlal Popatbhai & Co.

8. Resolved that according to the resolution of the Board dated 26-7-66 the undermentioned institutions should be given help as under every year at the time of Diwali from Seth KRP Shroff Stock Exchange Sarvajanic Fund:  
Poona School for the blind Rs.75/-  
B.D. Petit Parsi General Hospital Rs. 100/-  
Bel-Air Sanatorium, Panchgani Rs. 100/- (for cosmopolitan purpose)  
Miraj Medical Centre, Miraj Rs.100/-
9. The additional report dated 16-11-67 of Sir Shapurji Bharucha Brokers' Helping Fund was read and it was resolved that according to the recommendation of that

Committee, Shri Natvarlal Nemchand Shah should be given help of Rs.125/- from Sethi KRP Shroff Stock Exchange Sarvajanik Fund.

10. The applications for help of the undermentioned institutions were considered and it was resolved that they should be given help as mentioned below from the Association fund:

The Bombay Gogross Bhiksha	Rs.101/-
The Bombay Dumb & Deaf Institution	Rs. 101/-
Indian Red Cross Society – Bombay City branch	Rs.101/-

11. The Association holidays for the year 1968 were fixed.
12. The Clearing programme for the months of January, February and March for the year 1968 was fixed as under:

The last working day and the Badla day	5-1-68	19-1-68	2-2-68	16-2-68	1-3-68	14-3-68
Comparison day and the Clearance day	8-1-68	22-1-68	5-2-68	19-2-68	4-3-68	18-3-68
Delivery day	10-1-68	24-1-68	7-2-68	21-2-68	6-3-68	20-3-68
Account day	12-1-68	27-1-68	9-2-68	23-2-68	8-3-68	23-3-68
Pay-in day	13-1-68	29-1-68	10-2-68	24-2-68	9-3-68	25-3-68
Settling day	16-1-68	31-1-68	13-2-68	27-2-68	12-3-68	27-3-68

13. The application dated 18-10-67 of the near relatives of the late Shri Chhaganlal Chhabildas Lodhiwala nominating Shri Nalin Chhaganlal Lodhiwala as a member of the Exchange in the place of the late Shri Chhaganlal Chhabildas Lodhiwala was considered and after interviewing Shri Nalin Chhaganlal Lodhiwala and his recommender Shri Keki J. Khambatta, it was resolved by 14 votes in favour and none against to elect Shri Nalin Chhaganlal Lodhiwala as a member of the Exchange in the place of the late Shri Chhaganlal Chhabildas Lodhiwala subject to the Rules and Bye-laws of the Exchange.
14. Resolved that in respect of the shares standing in the names of Banks or Joint Stock Companies which are delivered in the market for the first time after 1-1-

1968 if their transfer deeds are signed under a Power of Attorney, they would be good delivery in the market only if the registration number and date of such Power of Attorney by the Company are certified on the reverse of the transfer deeds. In case of the transfer deeds delivered and circulating in the market earlier than 1-1-68 if the number and date of registration of the Power of Attorney are not given on the back of such transfer deeds, they would be good delivery in the market only upto the date of first closure of the Register of Members of the Company after 1-1-68.

15. Unanimously resolved that as the Laxmiratan Engineering Works Ltd., has not paid the Annual Listing Fee, its shares should be struck off our list of securities traded on the Exchange if it does not pay the said fee before 7-12-67.
16. The listing applications of the undermentioned companies were considered and it was unanimously resolved that approval of admission of their securities mentioned against their names to our list of securities traded on the Exchange should be confirmed:

Bombay Cycle and Motor Agency Ltd.	Bonus equity
Travancore Rayons Ltd.	Bonus Equity
Industrial Finance Corporation of India	5 <sup>3/4</sup> % Bonds 1970
National Electrical Industries Ltd.	Bonus equity

17. Resolved that a notice should be issues as follows:  
" All the members of the Exchange are hereby advised that the Governing Board has resolved that the transactions in the shares of the Premier Automobiles which are being entered into at present with the dividend declared in the Annual General Meeting of the Company held on 22-12-66 included in the price at which they are done should from 8-12-67 and from the clearing of 13-1-68 should be done on the understanding that whatever be the decision of the court in respect of that dividend and whatever it is paid in full or any part thereof is not paid the purchase and seller do not have to pay or receive anything to and from each other on account of that dividend and would not be responsible to each other in respect thereof. It means that the price at which the transactions are to be entered into shall be final and they should be settled at the price at which they entered into and neither the purchaser nor the seller would in any case be responsible for the dividend to each other at present or in future. Therefore the Badla to be done on 8-12-67 and thereafter transactions in the aforesaid shares should be done by the sellers and buyers keeping that specially in mind".



18. The listing applications of the undermentioned companies were considered and it was unanimously resolved that on condition that the companies will abide by the usual listing requirements and the special requirements stipulated by us their securities mentioned against their respective names should be admitted to our list of Non-cleared securities traded on the Exchange and trading in these securities should be done in the trading lots as mentioned against them:

General Electrodes and Equipment Ltd.	Equity		5 shares
Jyoti Switchgears Ltd	Equity		5 shares
Behco Taparia Tools Ltd.	Equity		5 shares
Behco Taparia Tools Ltd.	Preference		5 shares
The Tata Oil Mills Co.Ltd.	New 'A' preference		5 shares
Industrial Credit and Investment Corporation of India	6% debentures	1975-77	Rs. 1000/-
Ferro Alloys Corporation Ltd.	New equity		5 shares
Ferro Alloys Corporation Ltd.	New preference	second	5 shares
Ferro Alloys Corporation Ltd.	Convertible bonds		Rs. 1000/-
Standard Motor Products of India Ltd.	New equity		100 shares
Andhra Foundry and Machine Co.Ltd.	8% debentures	convertible	Rs. 1000/-

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt: 5-12-67

Tuesday, 5-12-67

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Laldas Jamnadas  
Shri Jayant Amerchand  
Shri Kantilal Ishwarlal  
Shri Mathradas Samaldas  
Shri Prabhudas Lilladher  
Shri Vasantlal Champaklal

Shri Mahavirprasad B. Rungta  
Shri Gordhandas Bhagwandas  
Shri J.R. Motishaw  
Shri Navinchandra C. Kampani  
Shri Rasiklal Maneklal  
Shri A.R. Mahadevia  
Shri Hiralal Girdharlal

Government Nominees

Shri M.V. Varekar

The following business was transacted in the meeting:

1. Resolved that the undermentioned notices is confirmed:
  1. Notice No:1989/67 dated 21-11-67 regarding cum-right and ex-right transactions of the shares of Bombay Dyeing and Mfg. Co.Ltd.
  2. Notice No:1990/67 dated 21-11-67 regarding cume-right and ex-right transactions in the shares of Cooper Engineering Ltd.
  3. Notice No: 2005/67 dated 23-11-67 regarding permission given for dealing in coupons of the bonus shares of Gold Mohor Mills Ltd.
  4. Notice No: 2005/67 dated 23-11-67 regarding permission given for dealing in coupons of bonus shares of Sandwick Asia Ltd.
  5. Notice No: 2028/67 dated 28-11-67 regarding permission given for dealing in Letters of Renunciation and coupons of the new equity shares of Hindustan Aluminum Corporation Ltd.
  6. Notice No: 2036/67 dated 28-11-67 regarding permission given for dealing in Letters of Renunciation and coupons of new equity shares of the Tata Oil Mills Co.Ltd.
  7. Notice No: 2042/ 67 dated 29-11-67 regarding deliverability of the new equity shares of National Electrical Industries Ltd., against its old shares.
2. The application for help dated 18-11-67 of Eduljee Faramji Allbless Leprosy Home, Trombay was considered and it was resolved to give it help of Rs.101/- from the Association Fund.

3. The application for help dated 21-11-67 of Shri Nagrik Mandal Unava was read and it was resolved that we cannot give it any help.
4. The letter dated 1-11-67 of Mrs. Tarla L. Dalal wife of the late Shri Lalitchandra Vijbhukandas was considered and it was resolved to give permission to Shri Surendra Vijbhukandas to continue the business of the late Shri Lalitchandra Vijbhukandas for 3 months.
5. Resolved that investment of Rs. 30,000/- should be made from Sir Shapurji Bharucha Brokers' Helping Fund in Preference shares of any good company.
6. The letter dated 5-9-67 of our Architects Messers Shapurji N. Chandabhai and Co., was read and it was resolved that a further part payment of Rs.25,000/- should be made on account of Architectural Fee for the project of our new building.
7. The letter dated 16-11-67 and the bill of Rs. 6384.65 of our Solicitors M/s Unwala & Co. relating to the Award Petition No:61 filed in the Bombay High Court in the matter of V.V. Ruiya versus S.R. Dalmiya were read and it was resolved that in addition to the payment of Rs.2500/- should be made to them in full and final settlement of their above mentioned bill.
8. The matter regarding Official scale of brokerage was discussed and considered and it was resolved that for increasing the rate of brokerage on shares and making it 1<sup>1/2</sup>% we should discuss the matter with other Stock Exchange and make suitable changes in our Official scale of brokerage.
9. The letter dated 4-12-67 of Shri Bhogilal Trikamlal was considered and it was resolved that permission should be given to him to file an appeal to the Full Bench of the Arbitration Committee against the award of the Lower Bench of the Arbitration Committee without putting a deposit of the amount equivalent to the value of the Gold Bonds in dispute.
10. The letter dated 2-12-67 of Shri Bhogilal Trikamlal was considered and it was resolved that during the hearing of his appeal before the Full Bench of the Arbitration Committee against the decision of the Lower Bench of the Arbitration Committee he cannot be permitted to have the presence of his Solicitors to make representations on his behalf. However, if he so desires at that time, he can have with him the presence of another member of the Exchange and can take his help.
11. The listing applications of the undermentioned companies were considered and it was resolved to confirm the admission of their securities mentioned against their names to our list of securities traded on the Exchange should be confirmed:

The Andhra Cement Co.Ltd.

Bonus equity

Rohit Pulp and Paper Mills Ltd. Bonus Equity  
New Shorrocks Spg. & Mfg. Co.Ltd. Bonus equity

12. The listing applications of the undermentioned companies were considered and it was unanimously resolved that subject to the Listing Rules and Regulations and compliance with the usual listing requirements and the special requirements stipulated by us their securities mentioned below against their respective names should be admitted to our list of Non-cleared securities and transactions in those securities should be done in the trading lots as mentioned against them:

The Mysore Acetate and Chemicals Co.Ltd.	New Preference	5 shares
Indiaequip Engineering Ltd.	New Preference	5 shares
Indiaequip Engineering Ltd.	New Preference	5 shares

13. Resolved that in the matter of use of computer for the Stock exchange Official Directory suitable arrangements could be made with the IBM and in the beginning expenses of Rs.50,000/- approximately should be incurred and thereafter every year necessary regular expenses should be incurred.
14. The Report of the Arbitration Committee about the inquiry made by it in connection with the letter dated 27-1-67 of M/s Lewis & Jones was considered and it was resolved that the badges of the undermentioned Authorised Clerks should be cancelled for their misconduct of keeping galas for themselves.

<u>Members Name</u>	<u>Authorised Clerks Name</u>
M/s Lewis & Jones	Shri Jal N. Arjani
Shri S.M.Shah	Shri Vimalkant Dhanji Shah
M/s Harjivan Dosabhai	Shri Suryakant Lalbhai

15. The present situation was considered.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt: 6-2-1968

Tuesday, 6-2-1968

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Laldas Jamnadas  
Shri Jayant Amerchand  
Shri Kantilal Ishwarlal  
Shri Mathradas Samaldas  
Shri Prabhudas Lilladher

Shri Mahavirprasad B. Rungta  
Shri Gordhandas Bhagwandas  
Shri Himatlal Gandhi  
Shri J.R. Motishaw  
Shri Navinchandra C. Kampani  
Shri Rasiklal Maneklal  
Shri Hiralal Girdharlal

The following business was transacted in the meeting:

1. Resolved that this Board is pained to note the sad demise of an old and prominent member of the Exchange and a member of the Governing Board Shri Hiralal T. Nanavati and expressed its feeling of great sorrow and grief. The Board also takes note of the selfless services rendered by the deceased to the Association as a member of the Arbitration Committee and the Governing Board. This Board conveys its condolences and sympathy to the family members of the departed soul and request the President to send a copy of this resolution to them as a token of the Board's condolence.

2. Resolved that the notices cited against the names of the undermentioned companies regarding cum-right and ex-right transactions on their shares are confirmed:

1	Kirloskar Brothers Ltd.	Notice No:2126/67 dt.19-12-67
2	Indian Aluminum Co. Ltd.	Notice No:2135/67 dt. 6-1-68
3	The Great Eastern Shipping Co.Ltd.	Notice No:37/68 dt. 6-1-68
4	The Swadeshi Mills Co.Ltd.	Notice No:61/68 dt.13-1-68
5	Bombay Swadeshi Stores Ltd.	Notice No:91/68 dt.20-1-68
6	Escorts Ltd.	Notice No:125/68 dt.29-1-68

3. Resolved that the notices regarding deliverability of the new shares of the respective companies against their old shares as mentioned below are approved:

1	T. Maneklal Manufacturing Co.Ltd.	Notice No:2064/67 dt.5-12-67
2	Poysha Industrial Co.Ltd.	Notice No:2094/67 dt.9-12-67
3	The Indian Hume Pipe Co.Ltd.	Notice No:2098/67 dt.11-12-67
4	Indian Detonators Ltd.	Notice No:2113/67 dt.15-12-67
5	Bharat Bijlee Ltd.	Notice No:2133/67 dt.20-12-67

4. Resolved that the notices mentioned against the names of the undermentioned companies regarding permission given for dealing in coupons of their bonus shares are confirmed:

1	Gammon India Ltd.	Notice No:10/68 3-1-68
2	Kirloskar Brothers Ltd.	Notice No:105/68 dt.23-1-68
3	Bombay Dyeing and Mfg. Co.Ltd.	Notice No:118/68 dt.27-1-68
4	Cooper Engineering Ltd.	Notice No:143/65 dt.1-2-68

5. Resolved that the undermentioned notices are confirmed:

1. Notice No:2124/67 dated 18-12-67 regarding Buyers' Tickets Programme relating to Hand Delivery transactions.
2. Notice No: 2126 dated 19-12-67 regarding settlement of Hand delivery transactions.
3. Notice No:2135/67 regarding keeping the market open for one hour on 23-12-67.
4. Notice No: 100/68 regarding dividend on the shares of Premier Automobiles Ltd.

6. The letter dated 15-1-68 of Shri Champaklal Jamnadas and others was considered and it was resolved that Shri Champaklal Jamnadas and Shri Vasantlal Manilal should be given permission to continue the business of the firm of M/s Champaklal Jamnadas for three months.

7. The letter dated 12-12-67 of Bai Lilavati Hiralal Nanavati and Shri Kanchanal Hiralal Nanavati and others was considered and it was resolved to give permission to S/Shri Kanchanal Hiralal Nanavati and Pravinchandra Hiralal Nanavati to continue the business of the firm of M/s Hiralal T. Nanavati for three months.

8. The application for the undermentioned partnerships were considered and approved:

<u>Name of the Partnership firm</u>	<u>Name of Partners</u>	<u>Date of Partnership</u>
M/s Jamnadas J. Kapadia & Co.	Shri Jagdish Jagmohandas Kapadia Shri Nalin Chhaganlal Lodhiwala	5-12-67
M/s Shivraj Mohanlal & Co.	Shri Shivraj Ramsukh Shri Mohanlal Ramsukh	18-1-68

9. The letter dated 23-12-67 of M/s Harjivandas Dosabhai and Shri Keshavlal Laxmidas were considered and it was resolved to confirm the permission given to Shri Keshavlal Laxmidas to do business as a Representative Member of M/s Harjivan Dosabhai.

10. The applications of the erstwhile members of our office staff were read and it was resolved to pay them their respective Provident Fund money according to Staff Provident Fund

Rules.

11. Resolved that the necessary Steel cabinets, tables, chairs and racks for the use of our library and Stock exchange Official Directory should be purchased at an approximate cost of Rs. 23,000/- from Godrej and Boyce Manufacturing Co.Ltd.
12. The letter dated 23-12-67 of the Federation of Indian Chambers of Commerce & Industry asking for nomination of delegates for the ensuing Annual General Meeting of the Federation as well as the letter of Shri Navalchand T. Shah was considered and it was resolved that S/Shri Dhirajlal Maganlal, Laldas Jamnadas, Himatlal V. Gandhi, A.R. Mahadevia and Navalchand T. Shah should be appointed as our delegates and the remaining three vacancies should be filled up by appointment of such other members of the Exchange who desire to go as delegates.
13. The letters dated 29-11-67 of our Architects M/s Shapurji N. Chandabhai & Co., as well as the aggregate bill of Rs.46,008/23 sent therewith of M/s Mistry Brothers for the work of making the Lift machine room on the 5<sup>th</sup> floor were perused and it was resolved to approve the aforesaid bill and make payment of its balance amount of Rs.10,508/23. Further, resolved to make the payment of the bill of Rs. 794/80 of M/s Shapurji N. Chandabhai & Co., for Architectural fees for the aforesaid work and their fees for certifying the said bill.
14. The letters dated 15-1-68 of our Architects M/s Shapurji N. Chandabhai & Co., and bill of Rs. 1474/- of Mistry Brothers sent therewith for making an iron staircase for the lift machine room was considered and it was resolved to make payment of the abovementioned bill as well as the bill of Rs.773/70 of M/s Shapurji Chandabhai & Co., for their Architects professional fees for the said work as well as their fees for certifying the said bill.

At this point of time, Shri Mathradas Samadas came and joined the meeting.

15. The application dated 16-1-68 of the near relatives of late Shri Hiralal T. Nanavati nominating Shri Pravinchandra Hiralal Nanavati as a member of the Exchange in the place of late Shri Hiralal T. Nanavati was considered and after interviewing Shri Pravinchandra Hiralal Nanavati and his recommenders S/Shri Dhirajlal Girdharlal and Ishwarlal T. Nanavati it was resolved by 13 votes in favour and none against to elect Shri Pravinchandra Hiralal Nanavati as a member of the Exchange in the place of late Shri Hiralal T. Nanavati subject to the Rules and Bye-laws of the Exchange.
16. The application dated 15-11-67 of Shri Mahmatali Rahim Allana nominating Shri Jayantilal Nanabhai Jariwala as a member of the Exchange in his own place was considered and after interviewing Shri Jayantilal Nanabhai Jariwala and his recommender

Shri Narottam B. Jhaveri it was resolved by 13 votes in favour and none against to elect Shri Jayantilal Nanabhai Jariwala as a member of the Exchange in the place of Shri Mahmatali Rahim Allana subject to the Rules and Bye-laws of the Exchange.

17. The Report dated 17-1-68 of Sir Shapurji Bharuchas Brokers' Helping fund Committee and its additional reports dated 2-2-68 and 14-1-68 were perused and approved.
18. The application dated 2-1-68 of Shri Tulsidas Nemchand was considered and it was resolved to approve the help of Rs.40/- per month given to him from Seth Bhogilal Rajaram Mehta Brokers' Relief Fund for the months of July to December of the year 1967 and he should be given help of Rs.40/- per month during the year 1968 from the aforesaid Fund.
19. The applications dated 18-9-67 of Shri Jethalal Harakchand Parekh and dated 19-9-67 of Shri Jaswantlal Chhotalal Shah were considered and it was resolved to approve the help of Rs.120/- given to each of them from Seth KRP Shroff Stock Exchange Sarvajanik Fund.
20. The application for help of the undermentioned institutions were considered and it was resolved to give them help from the Association Fund of the amounts mentioned against their respective names:
  1. The Stock Exchange Badge holders Medical Relief Centre and Dispensary Rs. 3001/-
  2. Bharatiya Vidya Bhavan Rs. 1000/-
  3. The Delhi Gujarat Samay Rs. 1000/-
  4. The Bassen Blind Relief Association Rs. 101/-
  5. The N.S.D. Industrial Home for the Blind Rs. 101/-
21. Resolved to give approval to the help of Rs.5001/- from our Famine Relief Fund given to the Chief Minister's Fund for relief work in the earthquake affected area of Koyna.
22. The applications for help of the undermentioned institutions were read and it was resolved that we cannot give any assistance to them:
  1. Balaram Saghan Kshetra Samiti
  2. Ghatkaper Sarvajanik Chhaskendra
23. Shri N.A. Palkhiwala's opinion has been taken in connection with our Income- Tax matter. The letter dated 2-2-68 of M/s Unwala & Co., regarding that matter was considered and it was resolved to make them payment of Rs.2425/- as stated therein.  
Further resolved that we should take opinion of Shri Motilal C. Setalwad about our Income-Tax matter.
24. Resolved that if members desire to give/ take any havala of transactions in Indian Iron shares they should give/ take havala only after obtaining prior approval of Board for doing



so.

25. The Clearing programme for the months of April, May and June for the year 1968 was fixed as follows:

The last working day and Badla day	28-3-68	19-4-68	3-5-68	17-5-68	31-5-68	14-6-68
Comparison day and clearance day	1-4-68	22-4-68	6-5-68	20-5-68	3-6-68	17-6-68
Delivery day	3-4-68	24-4-68	8-5-68	22-5-68	5-6-68	19-6-68
Account day	5-4-68	26-4-68	10-5-68	24-5-68	7-6-68	21-6-68
Pay-in day	6-4-68	27-4-68	11-5-68	25-5-68	8-6-68	22-6-68
Settlement day	10-4-68	2-5-68	14-5-68	28-5-68	11-6-68	25-6-68

26. The letter dated 31-1-68 of M/s D.S. Madan and Sons was read and after consideration and discussion of that matter it was resolved to put up a notice as under:

" All the members of the Exchange are hereby informed that transfer deeds impressed with the prescribed authority's stamp of the date earlier than the date of closure of the Register of Members of the company are not good delivery in the market after the date of closure of the Register of Members. In spite of that such transfer deeds are delivered to the Clearing House many a time and hence parties taking deliveries experience lot of difficulty afterwards. The Governing Board has therefore, resolved that if such transfer of old dates are delivered to the Clearing House, the first parties delivering such transfer deeds after the closure of the company's Register of Members will be charged a penalty of 25 paise per each such transfer deed. The members should therefore fully check that such transfer deeds are in order before delivering shares to the Clearing House and only thereafter give the delivery."

27. The applications dated 25-1-68 and 1-2-68 of our office staff for increasing their remuneration suitably in view of the present cost of living were considered and it was resolved that those officers who have been working for more than one year should be given one additional increment from 1-1-68 and the dearness allowance for the remaining staff should be increased and paid as under:

Accountant Grade 'A' and Grade 'B' Rs.150/- p.m.

Grade 'C' Rs.110/- p.m.

Dispatch, Machine room staff, sepoy, }  
 Liftman, watchman, Bhatt, Hamal, } Rs.75/- p.m.  
 Bhangi etc. }

28. The listing applications of the undermentioned companies were considered and it was unanimously resolved that the approval should be accorded for listing of their securities mentioned against their respective names which have already admitted to our list of securities traded on the Exchange:

The New City of Bombay Mfg. Co.Ltd. Bonus equity  
 T. Maneklal Mfg. Co.Ltd. Bonus equity  
 Mafatlal Fine Spg., and Mfg., Co.Ltd. Bonus equity  
 Gold Mohor Mills Ltd. Bonus equity  
 Gammon India Ltd. Bonus equity  
 Bayer (India) Ltd. New equity  
 The Simplex Mills Co.Ltd. Bonus equity

29. The listing applications of the undermentioned companies were considered and it was unanimously resolved that on condition that the companies will abide by the usual listing requirements and the special requirements stipulated by us and subject to the Listing Rules and Regulations, their securities mentioned against their respective names should be admitted to our list of Non-cleared securities traded on the Exchange and trading in those securities should be done in the trading lots as mentioned against them:

Godfrey Philips India Ltd.	Equity	100 shares
Godfrey Philips India Ltd.	Preference	5 shares
The Aluminum Industries Ltd.	Equity	100 shares
The Aluminum Industries Ltd.	Preference	5 shares
The Aluminum Industries Ltd.	7% debentures	Rs.500/-
Indabrator Ltd.	Equity	50 shares
Dempoo Steamships Ltd.	Equity	5 shares
Toshiba Anand Lamps Ltd.	Equity	50 shares
Toshiba Anand Lamps Ltd.	Preference	5 shares
Pilsner Breweries India Ltd.	Equity	50 shares
BASF India Ltd.	Equity	50 shares
BASF India Ltd.	Preference	5 shares
The Madhya Pradesh Audhyogik Nigam Ltd.	6% 1980 bonds	Rs. 1000/-
The Tata Power Co.Ltd.	9.25% "A" Preference shares	5 shares
The Andhra Valley Power Supply Co.Ltd.	9.5% 'A' Preference shares	5 shares
Tulsipur Sugar Co.Ltd	8 1/2% Debentures	Rs. 1000/-

30. Resolved that Friday the 22-3-68 should be fixed as the election day for election of the Governing Board of the year 1968-69.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt: 5-3-68

Tuesday, 5-3-1968

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Laldas Jamnadas  
Shri Jayant Amerchand  
Shri Kantilal Ishwarlal  
Shri Mathradas Samaldas  
Shri Prabhudas Lilladher  
Shri Vasantlal Champaklal

Shri Mahavirprasad B. Rungta  
Shri Gordhandas Bhagwandas  
Shri Himatlal Gandhi  
Shri J.R. Motishaw  
Shri Navinchandra C. Kampani  
Shri Rasiklal Maneklal  
Shri A.R. Mahadevia  
Shri Hiralal Girdharlal

Government Nominees

Shri N.C. Maitra

The following business was transacted in the meeting:

1. Before start of the work of the meeting the President welcomed Shri N.C. Maitra and Shri R.C.Desai –Dy.Director of the Stock Exchange Division at Bombay who were present by invitation.
2. Unanimously resolved that as there has been good effect on the market on account of beneficial proposals in the Budget for the year 1968-69 of the Central Government and reduction of the Bank rate from 6% to 5% and the share prices have gone up because of that no interim margin should be taken so far as it is applicable to the transactions in any cleared securities for 25-3-68 clearing.

It was noted that this has concurrence of the Government and it was further resolved that Government's permission should be sought for purpose of interim budget.

3. Resolved that w.e.f. 14-3-68 every member should be given a free limit of 200 shares in respect of the special deposit that is being taken on the Badla of the shares of National Rayon Corporation Ltd.
4. The letter dated 21-2-68 of the Deputy Commissioner of Labour regarding the Charter of demands of the Share Bazar Staff and the letter dated 20-2-68 of the Share Bazar Staff Union were considered and it was resolved that the Dy.Commissioner of Labour should be informed in writing that every member has his own separate staff and hence we have nothing to do in respect of the matters between the members and their staff.

5. Resolved that the notices cited against the names of the undermentioned companies regarding cum-right and ex-right transactions on their shares are confirmed:
  - 1 Fit Tight Nuts and Bolts Ltd. Notice No:159/68 dt. 6-2-68
  - 2 The Dharamsi Morarji Chemical Co.Ltd. Notice No:176/68 dt. 9-2-68
  
6. Resolved that the undermentioned notices should be confirmed:
  1. Notice No:160/68 dt. 7-2-68 regarding the permission given for dealing in coupons of the bonus shares of the National Rayon Corporation Ltd.
  2. The Notice No:166/68 dt. 7-2-68 regarding deliverability of the bonus equity shares of Mysore Kirloskar Ltd., against its old shares.
  3. Notice No: 168/68 dt. 8-2-68 regarding the permission given for dealing in coupons of the bonus shares of the Raymond Woolen Mills Ltd.
  4. The Notice No:171/68 dt. 8-2-68 regarding stopping of transactions in the shares of Incheck Tyres Ltd., and the Notice No:275/68 dt. 27-2-68 for resumption of dealings in those shares.
  5. The Notice No:191/68 dt. 13-2-68 regarding permission given for dealing in Letters of Renunciation of the new shares of Indian Aluminum Co.Ltd.
  6. The Notice No:202/68 dt. 15-2-68 regarding the Budget session and changes in the Clearing Programme.
  7. The Notice No:191/68 dt. 13-2-68 regarding doing settlement of Hand delivery transactions on 28-2-68.
  8. The Notice No:269/68 dt. 26-2-68 regarding M/s Premchand Nagindas
  9. The additional reports dated 14-2-68 and 27-2-68 of Sir Shapurji Broacha Brokers' Helping Fund Committee were read and it was resolved to approve them.
  
7. The additional reports dt.14-2-68 and 27-2-68 of Sir Shapurji Broacha Brokers' Helping Fund Committee were read and approved.
8. The application dated 19-1-68 of the Deaf and Dumb School, Sholapur was considered and it was resolved to give it help of Rs.101/- from the Association Fund.
9. Resolved that our erstwhile typist Shri V.S. Menon should be paid this Provident Fund amount as payable according to the Staff Provident Fund.
10. The letter dated 24-2-68 of the Federation of Indian Chambers of Commerce and Industry regarding election of its representative for appointment on the Indian Oilseeds Development Committee was considered and it was resolved to give our vote in favour of

Shri Devji Rutonsej.

11. The application dated 16-2-68 of S/Shri Kanchanlal Hiralal Nanavati and Pravinchandra Hiralal Nanavati for partnership was considered and it was resolved to approve the partnership between them two w.e.f. 16-2-68 under the firm name of M/s Hiralal Thakordas Nanavati.
12. The listing applications of the undermentioned companies were considered and it was unanimously resolved to confirm the admission of their securities mentioned against their names to our list of securities traded on the Exchange:
  1. The Bombay Dyeing and Mfg. Co.Ltd. Bonus equity
  2. The National Rayon Corporation Ltd. Bonus equity
  3. Larsen & Toubro Ltd. New equity
  4. Permanent Magnets Ltd. Bonus equity
13. The listing applications of the undermentioned companies were considered and it was unanimously resolved that on condition that the companies will abide by the usual listing requirements and the special requirements stipulated by us and subject to the Listing Rules and Regulations, their securities mentioned against their respective names should be admitted to our list of Non-cleared securities traded on the Exchange and trading in those securities should be done in the trading lots as mentioned against them:

The Nagpur Electric Light and Power Co.Ltd.	Equity	5 shares
The Nagpur Electric Light and Power Co.Ltd.	Preference	5 shares
Star Textile Engineering Works Ltd.	New equity	5 shares
Star Textile Engineering Works Ltd.	New preference	5 shares
Nirmar Textiles Ltd.	9.5% 'A' Preference shares	5 shares
Larsen & Toubro Ltd.	7 3/4% 1977-79 Debentures	Rs. 1000/-
Mafatlal fine Spg. & Mfg. Co. Ltd.	7.75% First Mortgage Debentures	Rs. 1000/-
14. The letter dated 1-3-68 of S/Shri Dilipkumar Jivanlal Dalal and Narendra Jivanlal Dalal was considered and it was resolved to give them permission to continue the business of the late Shri Jivanlal Chunilal for three months.
15. Resolved that S/Shri K.N. Chinoy, M.C. Mehta and Jayantilal Mansukhlal should be

appointed as Scrutineers for scrutinizing the ballot papers and declaring the result of the election of the Governing Board for the year 1968-69.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Kantilal Ishwarlal  
President

Dt: 2-4-68

Tuesday, 2-4-1968

A meeting of the Governing Board of the Stock Exchange was held today at S.T. 3.00 P.M. under the Chairmanship of Seth Kantilal Ishwarlal in the beginning and later under the Chairmanship of Seth Dhirajlal Maganlal, wherein the under-mentioned members of the Board were present:

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Laldas Jamnadas  
Shri Jayant Amerchand  
Shri Kantilal Ishwarlal  
Shri Mathradas Samaldas  
Shri Prabhudas Lilladher  
Shri Vasantlal Champaklal

Shri Mahavirprasad B. Rungta  
Shri Gordhandas Bhagwandas  
Shri Himatlal Gandhi  
Shri J.R. Motishaw  
Shri Navinchandra C. Kampani  
Shri Rasiklal Maneklal  
Shri A.R. Mahadevia  
Shri Hiralal Girdharlal

The following business was transacted at the meeting:

1. In the beginning of the meeting Shri Kantilal Ishwarlal acted as a Chairman of the meeting at the request of the members of the Board. Proposed by him and supported by Shri J.R. Motishaw, it was unanimously resolved to elect Shri Dhirajlal Maganlal as President.

Shri Kantilal Ishwarlal while handing over the Chairmanship to Shri Dhirajlal Maganlal congratulated Shri Dhirajlal Maganlal on behalf of the Board.

Shri Dhirajlal Maganlal thanked all the members of the Board reposing their trust in him and electing him again as the President and occupied the Chair of the President. He expressed his gratitude for the support and co-operation given to him by the members of the Board during the last year and expressed hope that they will continue to give him co-operation similarly.

2. Proposed by Shri J.R. Motishaw and supported by Shri Himatlal Gandhi, it was unanimously resolved to elect Shri Laldas Jamnadas as the Vice-President. Shri Laldas Jamnadas thanked the members of the Board for again electing him as the Vice President.
3. Proposed by Shri Jayant Amerchand and supported by Shri Rasiklal Maneklal, it was unanimously resolved to elect Shri Mathradas Samaldas as Hon. Treasurer.
4. Resolved that Sir Shapurji Brodtra Broker's Helping Fund Committee consisting of Shri Kantilal Ishwarlal, Shri J.R. Motishaw, Shri Jayant Amerchand and Shri Pranjivandas Harjivandas should be appointed.
5. Resolved that the undermentioned members should be appointed as members of the Arbitration Committee:



Shri Keki N. Chinoy	Shri Babubhai Maganlal Gandhi
Shri M. C. Mehta	Shri M.N. Marfalia
Shri Chhotalal Devchand	Shri S. M. shah
Shri Jayantilal Mansukhlal	Shri Navinchandra Natwarlal Dalal
Shri Champaklal Babubhai Marfalia	Shri Nagindas Trambaklal Parekh
Shri M. L. Kaji	Shri V. K. Nanavati
Shri L. N. Kapadia	Shri Jayendra D. Mehta

Further resolved that for filling up of the remaining one vacancy a notice should be issued calling for the names of the members who wish to work as a member of the Arbitration Committee and appointment on the vacancy should be made.

6. Resolved that the Defaulter's Committee for the year 1968-69 should be appointed consisting of the undermentioned members:

Shri J.R. Motishaw	Shri Keki Chinoy
Shri Jayant Amarchand	Shri M.C. Mehta
Shri Vasantlal Champaklal	Shri Jayantilal Mansukhlal Dalal

7. "Resolved that the cheques be signed by the President, Shri Dhirajlal Maganlal or the Chairman, shri P.J. Jeejebhoy or the Vice- President, Shri Laldas Jamnadas or the Hon Treasurer, Shri Mathradas Samaldas and by anyone of the following six members of the Govering Board, namely Shri Gordhandas Bhagwandas, Shri Raskilal Maneklal, shri Himatlal V. Gandhi, Shri Vasantlal Champaklal, Shri Navinchandra C. Kampani and Shri Prabhudas Lilladhar and be countersigned by the secretary, Shri A. J. Shah."
8. "Resolved that the various safe custody Accounts of the Exchange with the Bank of India, Ltd be operated on jointly by the President, Shri Dhirajlal Maganlal or the Chairman, shri P.J. Jeejebhoy or the Vice- President, Shri Laldas Jamnadas or the Hon Treasurer, Shri Mathradas Samaldas and by anyone of the following six members of the Govering Board, namely Shri Gordhandas Bhagwandas, Shri Raskilal Maneklal, shri Himatlal V. Gandhi, Shri Vasantlal Champaklal, Shri Navinchandra C. Kampani and Shri Prabhudas Lilladhar and be countersigned by the secretary, Shri A. J. Shah."
9. "Resolved that the current Accounts and the safe custody accounts with the Bank of India, Ltd in the names of "The Stock Exchange Staff Provident Fund" and "The Stock Exchange

Staff Gratuity Fund be operated on either by any two of the Trustees of the Exchange for the time being or the survivor or survivors of them jointly by the Hon. Treasurer, Shri Matradas Samaldas and any one of the following six members of the Govering Board, namely Shri Gordhandas Bhagwandas, Shri Raskilal Maneklal, Shri Himatlal V. Gandhi, Shri Vasantlal Champaklal, Shri Navinchandra C. Kampani and Shri Prabhudas Lilladhar and be countersigned by the secretary, Shri A. J. Shah.”

10. “Resolved that the undermentioned notices which have been already issued should be confirmed:

1. The Notice No. 321/68 dated 6.3.68 regarding resumption of dealings in the shares of Philips Carbon Black Ltd

2. Notice No. 351/68 dated 11-3-68 regarding cum-right and ex-right transactions in the shares of Indore Wire Co.Ltd.

3. Notice No. 356/68 dated 12.3.68 stopping transactions in the shares of General Radio and Appliances Ltd as that Company is to be amalgamated with National Echo Radio and Engineering Co. Ltd.

4. As 26<sup>th</sup> March happens to be a Bank Holiday, the Notice No. 361/68 dated 13.3.68 making changes in the Clearing Programme and Notice No. 362/68 regarding keeping our entirely closed for all the business on that day.

5. The Notice No. 416/68 dated 25.3.61 relating to Shri Damodar Bhagwandas.

6. Notice No. 432/68 dated 30.3.68 forbidding transactions in the shares of Punjab National Bank Ltd.

11. Resolved that the notices mentioned against the names of the undermentioned companies giving permission for dealing in coupons of their bonus shares should be confirmed:

The New Standard Engineering Co. Ltd.	Notice No. 327/68 dated 7.3.68
The Gokak Mills Ltd	Notice No. 359/68 dated 13.3.68
The Swadeshi Mills Co. Ltd	Notice No. 387/68 dated 20.3.68
The Dharamsi Morarji chemical Co. Ltd	Notice No. 412/68 dated 25.3.68

12. The letter dated 23.2.68 of Shri Premchand Nagindas for giving him a loan of Rs. 9,500 against his Membership Right was read and it was resolved that approval for the abovementioned loan given to him should be approved.

13. The letter dated 1.4.68 of M/s Kasturchand Sarupchand and Shri Jayantilal Jivanlal Desai were read and it was resolved to give permission to shri Jayantilal Desai to do business as a Representative Member of M/s Kasturchand Sarupchand.

14. The letter dated 6.3.68 of Shri Champaklal and others was considered and it was resolved

to give permission to them to continue the business of M/s Champaklal Jamnadas for one more month.

15. The application of Shri Dilip Pragji Sampat and Shri Ramesh Jamnadas Sampat for their partnership was considered and it was resolved to approve their partnership under the firm name of Sampat Brothers with effect from 2.4.68.
16. The application dated 26.2.68 of the near relatives of the late Shri Maliram Mahadev Makharia nominating shri Amerchand Lallubhai Sukhadia as a member of the Exchange in the place of the Late Shri Maliram, Mahadev Makharia was considered and afer interviewing Shri Amritlal Lallubhai Sukhadia and his recommenders Shri Mohanlal Sakerchand and Kasturchand Sarupehand it was resolved by 14 votes in favoyur and none agains to elect Shri Amerchand Lallubhai Sukhadia as a member of the Exchange in place of gthe Late Shri Maliram Makharia, subject to the Rules and Bye-laws of the Exchange.
17. The application dated 15.2.68 of the near relatives of the Late Shri Lalitchandra Vijbhhandas nominating Shri Virendra Karsandas Patel as a member of the Exchange in place of Late Shri Lalitchandra Vijbhukhandas was considered and after interviewing Sghri Virendra Karsandas Patel recommended Shri M. C. Mehta it was resolved by 14 votes un favour and move agains to Virendra Karsandas Patel as a member of the Exchange the place of the Late Shri Lalitchandra Vijbhhandas subject to the Rules and Bye-laws of the Exchange.
18. The Clearing Programme for the month of July, August, and September of the year 1968 was fixed as under:
 

The last working day and the Badla day	28-6-68	12-7-68	26-7-68	9-8-68	30-8-68	13-9-68
Comparison day and Clearance Day	2-7-68	15-7-68	29-7-68	12-8-68	2-9-68	16-9-68
Delivery Day	4-7-68	17-7-68	31-7-68	14-8-68	5-9-68	18-9-68
Account Day	6-7-68	19-7-68	3-8-68	17-8-68	7-9-68	20-9-68
Pay-in Day	8-7-68	20-7-68	5-8-68	19-8-68	9-9-68	21-9-68
Settling Day	10-7-68	23-7-68	7-8-68	21-8-68	12-9-68	24-9-68
19. The letter dated 9-1-68 of Shri Suryakant Lalbhai requesting that in respect of cancellation of his badge he should be forgiven and the badge should again be given to him, was considered and it was resolved to defer the matter.
20. The Charity Commissioner and the Income-Tax department have accorded their approval to the Stock Exchange Foundation. This was noted and it was resolved that needful should be done to hand over the Stock Exchange Official Directory to the Stock Exchange

Foundation as per the General Body Resolution dated 30-11-68.

21. The listing applications of the undermentioned companies were considered and it was unanimously resolved to confirm the admission of their securities mentioned against their names to our list of securities traded on the Exchange:

1. Standard Motor Products Of India Ltd.      New equity
2. The Gokak Mills Ltd.                              Bonus equity

22. The listing applications of the undermentioned companies were considered and it was unanimously resolved that on condition that the companies will abide by the usual listing requirements and the special requirements stipulated by us and subject to the Listing Rules and Regulations, their securities mentioned against their respective names should be admitted to our list of Non-cleared securities traded on the Exchange and trading in those securities should be done in the trading lots as mentioned against them:

Poysha Industrial co.Ltd.	New preference	5 shares
Aditya Mills Ltd.	New preference	5 shares
Aditya Mills Ltd.	New equity	100 shares

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt: 11-6-68

Tuesday, 11-6-1968

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Kantilal Ishwarlal  
Shri Jayant Amerchand  
Shri Mathradas Samaldas  
Shri Rasiklal Maneklal  
Shri Jivanchand R. Motishaw  
Shri Prabhudas Liladhar

Shri Mahavirprasad B. Rungta  
Shri Vasantlal Champaklal  
Shri Gordhandas Bhagwandas  
Shri Navinchandra C. Kampani  
Shri A.R. Mahadevia  
Shri Hiralal Girdharlal  
Shri Rasiklal S. Javeri

Shri R.C.Desai, Deputy Director of Stock Exchange Division was present by invitation.

The following business was transacted in the meeting:

1. The notices mentioned against the names of the undermentioned companies regarding cum-right and ex-right transaction in their shares were confirmed:

1	Burhanpur Tapte Mills Ltd.	Notice No:579/68 dt.24-4-68
2	New India Industries Ltd.	Notice No:585/68 dt.24-4-68
3	The Spun Pipe and Construction Co.Ltd.	Notice No:621/68 dt.3-5-68
4	The Associated Cement Co.Ltd.	Notice No:636/68 dt.6-5-68
5	Anil Hard Boards Ltd.	Notice No:656/68 dt.10-5-68
6	Chemicals & Fibers of India Ltd.	Notice No:808/68 dt.30-5-68

2. Resolved that the notices mentioned against the names of the undermentioned companies regarding deliverability of their new shares against their old shares are confirmed:

1	Bayer India Ltd.	Notice No:486/68 dt.6-4-68
2	Bharat Fertiliser Industries Ltd.	Notice No:514/68 dt.15-4-68
3	Pariyam Cements and Industries Ltd.	Notice No:529/68 dt.16-4-68
4	Paper and Pulp Conversions Ltd.	Notice No:673/68 dt.16-5-68
5	The Andhra Cement Co.Ltd.	Notice No:777/68 dt.27-5-68
6	Straw Products Ltd	Notice No:812/68 dt. 31-5-65

3. Resolved that the undermentioned notices are confirmed:

1. The Notice No: 466/68 dated 3-4-68 regarding resumption of dealings in the

shares of the Punjab National Bank Ltd.

2. The notice no:531/68 dated 16-4-68 giving permission to do business in the Letters of Renunciation and coupons of the new ordinary shares of the Bombay Swadeshi Stores Ltd.
  3. The Notice No:534/68 dated 17-4-68 regarding clearing house forms no: 11-12 and 19.
  4. The Notice No:554/68 dated 19-4-68 regarding permissibility of the new equity shares of the Tata Hydro Electric Power Supply Co.Ltd., and The Andhra Valley Power Supply Co.Ltd., and Tata Power Co.Ltd., against their old shares.
  5. Notice No:572/68 dated 24-3-68 regarding resumption of dealings in the shares of Kerbskar Brokers Ltd.
  6. The Notice No:613/68 dated 30-4-68 regarding permission given to deal in Letters of Renunciation or coupons of new shares of Fit Tight Nuts and Bolts Ltd.
  7. The Notice No:674/68 dated 13-5-68 regarding keeping our market open from S.T. 1.30 to 2.00 p.m. on 16-5-68 for doing business.
  8. The Notice No:743/68 dated 22-5-68 regarding imposition of penalty for gathering in a crowd when the market is closed and entering the Trading Hall with the Badge worn.
  9. The Notice No:767/68 dated 25-5-68 forbidding transactions in the shares of Arbour Acres Farm India Ltd., and Notice No:783/68 dated 28-5-68 regarding resumption of dealings in those shares.
4. Resolved to give a gift of Rs.25,000/- to Seth KRP Shroff Stock Exchange Sarvajanik Fund.
  5. The additional reports of Sir Shapurji Broacha Brokers' Helping Fund Committee dated 13-5-68 and 29-5-68 were read and approved.
  6. The application dated 28-3-68 of Shri Madhukar Atmaram Pandit and Shri Dattaram Narhar Patkar were read and it was noted that Shri Narhar Dattaram Pandit had separated from the firm of M/s A.B. Pandit & Co.
  7. The application dated 6-4-68 of S/Shri Babubhai Fulchand Jhaveri and Bharatkumar Babubhai Jhaveri for their partnership was considered and it was resolved that the partnership between them should be approved under the firm name of M/s Babubhai Fulchand Jhaveri w.e.f. 3-11-67.
  8. The letters of the undermentioned members were read and it was resolved to confirm the permission given to them by the Chairman to do business as Representative Members as follows:

Nominating Member

M/s Sampat Brothers  
Shri N.N. Mandsaurwala  
Shri Tribhovandas M. Gandhi  
Shri Mohanlal Sakarchand  
Shri Bhogilal Trikamlal Shah

Representative Member

Shri Narayandas Purshottamdas Kapadia  
M/s S.R. Ketkar & Sons  
Shri Nandlal Laxmichand  
Shri Amarchand Lallubhai Sukhdev  
Shri Nanalal Vadilal

9. The letter dated 10-4-68 of Shri Champaklal Jamnadas and others was read and it was resolved to give them permission to continue the business of M/s Champaklal Jamnadas for one more month as already given.
10. The Board read the letter dated 31-5-68 of Shri Govindbhai Rambhai Amen regarding giving power for disposal of his membership right after his demise to his son Shri Vipin Govindbhai Amin and if at that time his son may not be alive then that power to be exercised by his wife Smt. Shantaben Govindbhai Amin and if at that time neither his son nor his wife be alive, his daughter Rayjani Govindbhai Amin and the Board resolved that the Board then will do the needful.
11. The applications of the undermentioned persons of previously of our office staff were read and it was resolved to pay them their Provident Fund amounts in accordance with the Staff Provident Fund Rules:  
Shri V.G. Hebber  
Shri P.R. Gangadharam
12. Resolved that the amounts of the undermentioned Funds as stated against their names below should be invested in Government Securities or if the Charity Commissioner gives permission in the Debentures or Preference Shares of good companies:  
Staff Gratuity Fund - Rs.37,000/-  
Seth KRP Shroff Stock Exchange Sarvajanik Fund - Rs. 33,000/-  
The Stock Exchange Foundation - Rs. 5000/-
13. The applications for help of the undermentioned institutions were considered and it was resolved to give each of them help of Rs.101/- :
  1. St. George Voluntary Blood Transfusion Services
  2. Dadar School for the Blind.
14. The application dated 23-3-68 of the Phatak High School, Ratnagiri for help was considered and it was resolved that we cannot any help to it.
15. The letter dated 28-5-68 of the Federation of Indian Chambers of Commerce and Industry regarding election and deputing its representative of the National Railway Users Consultative Council was considered and it was resolved to give our vote in favour of Shri

Gokuldas J. Agarwal.

16. The letter dated 29-3-68 of Shri H.N. Sonawala and the letter dated 1-4-68 of Shri D.U. Shukla regarding filling up one vacancy in the Arbitration Committee were considered and it was resolved that Shri H.N. Sonawala should be appointed as a member of the Arbitration Committee.
17. The letter dated 29-5-6 of the Federation of Indian Chamber of Commerce and Industry regarding deputing Federation's representative on the Central Posts and Telegraphs Committee was considered and it was resolved to give our vote in favour of Shri B.P. Podar.
18. The letter dated 30-3-68 of Municipal Corporation of Greater Bombay was considered and it was resolved that the Municipal Lane connecting our building with the Hamam Street should be purchased at a price for Rs.85/- per square yard.
19. The application dated 20-5-68 of Shri Ramanbhai Sarabhai Seth nominating Shri Ajitkumar Chatrabhuj Kamdar in his own place as a member of the Exchange was considered and after interviewing Shri Ajitkumar Chatrabhuj Kamdar and his recommenders S/Shir Mohanlal Sakarchand and M.L. Kaji it was resolved by 13 votes in favour and one against to elect Shri Ajitkumar Chatrabhuj Kamdar in the place of Shri Ramabhai Sarabhai Sheth as a member of the Exchange subject to the Rules and Bye-laws of the Exchange.
20. The application dated 16-5-68 of the near relations of the late Shri Mulchand Dahyabhai Dalal nominating Shri Govindram Shivnarayan Rungta as a member of the Exchange in the place of the late Shri Mulchand Dahyabhai Dalal was considered and after interviewing Shri Govindram Shivnarayan Rungta and his recommenders S/Shri Purnamal Bansidhar and B.B. Rungta it was resolved by 14 notes in favour and none against to elect Shri Govindram Shivnarayan Rungta as a member of the Exchange in the place of the late Shri Mulchand Dahyabhai Dalal subject to the Rules and Bye-laws of the Exchange.
21. The application dated 3-4-68 of the near relations of the late Shri Manilal Jamnadas nominating Shri Vasantlal Manilal Shah as a member of the Exchange in the place of the late Shri Manilal Jamnadas was considered and after interviewing Shri Vasantlal Manilal Shah and his recommenders S/Shri Purnamal Bansidhar and B.B. Rungta it was resolved by 14 notes in favour and none against to elect Shri Vasantlal Manilal Shah as a member of the Exchange in the place of the late Shri Manilal Jamnadas subject to the Rules and Bye-laws of the Exchange.



22. The appeals of M/s Narandas and Sons to the Full Bench of the Arbitration Committee against the awards of the Lower Bench of the Arbitration Committee in their disputes with Shri Bhogilal Trikamlal and B.D. Shroff were read and postponed.
23. The letters dated 23-5-68 and 29-5-68 of M/s Shantilal Chunilal regarding the award of the Arbitration Committee in their dispute with M/s Bhagwandas Pursottam and Sons and letters dated 22-5-68 and 28-5-68 of Shri J.D. Sanghvi regarding the award of the Arbitration Committee in his dispute with M/s Bhagwandas Purshottam were read and it was resolved that the claim of Rs.5900/- of M/s Shantilal Chunilal and the claim of Rs.5425/- of Shri J.D.Sanghvi be noted against the membership security deposit of Shri Damodar Bhagwandas and those amounts should be kept separate thereafter for payment of the aforesaid claims.
24. The listing applications of the undermentioned companies were considered and it was unanimously resolved to confirm the admission of their securities mentioned against their respective names to our list of securities traded on the Exchange:

Hindustan Aluminum corporation Ltd.	New equity
Coromandal Fertilisers Ltd.	New equity
Escorts Ltd.	Bonus equity
The Vidarbha Paper Mills Ltd.	New equity and New Preference
The Tata Oil Mills Co. Ltd.	New equity
Sandwire Asia Ltd.	Bonus equity
Indian Detonators Ltd.	New equity allotted to Sapaik India Ltd., and Atlas Chemical Industries Ltd.
Great Eastern Shipping Co.Ltd.	Bonus equity
The Swadeshi Mills Ltd.	Bonus equity
The Bank of Baroda Ltd.	New equity
Indian Aluminum Co.Ltd.	New partly paid equity

25. The listing applications of the undermentioned companies were considered and it was unanimously resolved that subject of the Listing Rules and Regulations and compliance with the usual listing requirements and the other special requirements stipulated by us, their securities mentioned against their respective names should be admitted to our list of Non-Cleared securities and dealings therein should be done in the trading lots mentioned against their names :

Agricultural Discus (India) Ltd.	Equity	50 shares
Agricultural Discus (India) Ltd.	Preference	50 shares
The Kerala Rubber and Reclaims Ltd.	Equity	50 shares
The Kerala Rubber and Reclaims Ltd.	Preference	50 shares
Hindustan Motors Ltd.	New 9.3% Preference	5 shares

Central India Machinery Mfg. Co. Ltd.	New 9.50% Preference		Rs.1000/-
Textile Machinery Corporation Ltd.	7.75% debentures	1978-83	5 shares
Mysore Cements Ltd.	New 9.5% Preference shares		Rs. 1000/-
Mahindra & Mahindra Ltd.	7 <sup>3</sup> / <sub>4</sub> % debentures	1978-83	5 shares
Indore Wire Co. Ltd.	New equity		5 shares
Indore Wire Co.Ltd.	New preference		5 shares
Solid Containers Ltd.	New preference		

26. Unanimously resolved that as General Radio and Appliances Ltd., has been amalgamated with National Echo Radio Engineering Co.Ltd., the shares of General Radio and Appliances Ltd., should be struck off our list of securities traded on the Exchange.
27. Unanimously resolved that as the undermentioned shares and debentures have been redeemed they should be struck of our list of securities traded on the Exchange:  
Associated Standard Refining Co.of India Ltd. – Debentures  
Ziyajerao Cotton Mills Ltd. – 7.86% Preference  
Anil Hard Boards Ltd. – 8% Preference
28. The letters dated 27-5-68 of M/s Bhagwandas Purshottam and Sons was considered and it was resolved that they should be given time of one more month to remove the objections regarding the shares mentioned in the awards given by the Arbitration Committee in favour of M/s Shantilal Chunilal and Shri J.D. Sanghvi.
29. Resolved that we should purchase on Electric typewriter at a price of approximately Rs.10,000/- to Rs. 12,000/-.
30. The letter dated 11-3-68 of our Architect M/s Shapurji Chandabhai and Co., regarding constructions of two basements under our new building was read it was resolved that the Building Sub-Committee should proceed in the matter keeping in mind the views expressed in the meetings.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt: 19-6-68

Wednesday, 19-6-68

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Kantilal Ishwarlal  
Shri Jayant Amerchand  
Shri Mathradas Samaldas  
Shri Rasiklal Maneklal  
Shri Jivanchand R. Motishaw  
Shri Prabhudas Liladhar

Shri Mahavirprasad B. Rungta  
Shri Vasantlal Champaklal  
Shri Gordhandas Bhagwandas  
Shri Navinchandra C. Kampani  
Shri A.R. Mahadevia  
Shri Hiralal Girdharlal  
Shri Rasiklal S. Javeri

Shri R.C.Desai, Deputy Director of Stock Exchange Division was present by invitation.

The following business was transacted in the meeting:

1. Resolved that the notices mentioned against the names of the undementioned companies regarding cum-right and ex-right transaction in their shares were confirmed:
  - 1 Jay Shree Tea and Industries Ltd. Notice No:857/68 dt.10-6-68
  - 2 Amar Dye-Chem Ltd. Notice No:858/68 dt.10-6-68
  - 3 The Jam Shree Ranjitsinghi Spg. & Wvg. Mills Ltd. Notice No:880/68 dt.13-6-68
  - 4 Swastik Rubber Products Ltd. Notice No:894/68 dt.17-6-68
  - 5 Paper Products Ltd. Notice No:904/68 dt.18-9-68
2. The letter dated 14-6-68 of Shri Champaklal Jamnadas and others was considered and it was resolved to give permission to continue the business of M/s Champaklal Jamnadas for one more month.
3. The Repot, Income and Expenditure Account and the Balance Sheet of our Association for the years 1967 were passed.
4. Resolved that payment of the fee of Rs.1500/- for the year 1968-89 should be made to Bombay Chamber of Commerce.
5. The application dated 3-6-68 of the near relations of the late Shri Madavji Kadhra Parekh nominating Shri Valji Dhanji as a member of the Exchange in the place of the late Shri Madavji Kadhra Parekh was considered and after interviewing Shri Valji Dhanji and his

recommenders S/Shri K.M. Kheswalal and V.B. Desai it was resolved by 13 notes in favour and one against to elect Shri Valji Dhanji as a member of the Exchange in the place of the late Shri Madavji Kadhra Parekh subject to the Rules and Bye-laws of the Exchange.

6. The Board heard what Shri Laljibhai C. Kapadia had to say regarding the letter dated 25-5-68 of Maganlal Chhaganlal (Pvt.) Ltd.
7. The listing applications of the undermentioned companies were considered and it was unanimously resolved that subject to the Listing Rules and Regulations and compliance with the usual listing requirements and the other special requirements stipulated by us, their securities mentioned against their respective names should be admitted to our list of Non-Cleared securities and dealings therein should be done in the trading lots mentioned against their names :

Goodlass Nerolac Paints Ltd.	Equity	5 shares
Glass Lined Equipment Co.Ltd.	Preference	5 shares
Glass Lined Equipment Co.Ltd.	Preference	50 shares

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt: 2-7-68

Tuesday, 2-7-1968

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Kantilal Ishwarlal  
Shri Jayant Amerchand  
Shri Mathradas Samaldas  
Shri Rasiklal Maneklal  
Shri Jivanchand R. Motishaw  
Shri Prabhudas Liladhar

Shri Mahavirprasad B. Rungta  
Shri Vasantlal Champaklal  
Shri Gordhandas Bhagwandas  
Shri Navinchandra C. Kampani  
Shri Hiralal Girdharlal  
Shri Rasiklal S. Javeri

Shri R.C.Desai, Deputy Director of Stock Exchange Division was present by invitation.

The following business was transacted in the meeting:

1. Resolved that the notices mentioned against the names of the undermentioned companies regarding cum-right and ex-right transaction in their shares were confirmed:
  - 1 Hindustan Polymers Ltd. Notice No:941/68 dt.27-6-68
  - 2 Pfiser Ltd. Notice No:945/68 dt.28-6-68
2. The application dated 20-6-68 of S/Shri Champaklal Jamnadas, Subodh Champaklal Shah, Ashok Champaklal Shah, Vasant Manilal Shah, Jitendra Manilal Shah and Nitin Manilal Shah for forming their partnership was considered and it was resolved to approve their partnership under the firm name of M/s Champaklal Jamnadas w.e.f. 18-6-68.
3. The letters dated 27-6-68 of M/s Amarchand Ratanchand Jhaveri and Shri Kasturchand Gagaldas Shah were read and it was resolved to confirm the permission given to Shri Kasturchand Gagaldas Shah to do business as a Representative Member of M/s Amarchand Ratanchand Jhaveri.
4. The letter dated 20-6-68 of Sri Dilip Kamdar Jivanlal, Jitendrakumar Jivanlal, Miss SubhadraJ. Dalal and Miss Sumitra Jivanlal was considered and it was resolved to give them permission to continue the business of the late Shri Jivanlal Chunilal for two more months.
5. The Clearing Programme for the months of October, November and December for the year

1968 was fixed as under:

The last working day and Badla day	27-9-68	18-10-68	1-11-68	15-11-68	29-11-68	13-12-68
Comparison Day and Clearing day	30-9-68	23-10-68	4-11-68	18-11-68	2-12-68	16-12-68
Delivery day	4-10-68	25-10-68	6-11-68	20-11-68	4-12-68	18-12-68
Account day	7-10-68	28-10-68	8-11-68	22-11-68	6-12-68	20-12-68
Pay-in Day	8-10-68	29-10-68	9-11-68	23-11-68	7-12-68	21-12-68
Settlement day	9-1-68	31-10-68	12-11-68	26-11-68	10-12-68	24-12-68

6. The letters dated 9-1-68, 13-4-68 and 3-5-68 of Shri Suryakant Lalji were considered and it was resolved to give him pardon and if any member desires to give him and Authorised Clerks badge, he should be given a badge.
7. The application dated 7-6-68 of Shri Chhaganlal Amritlal nominating Shri Gunvantlal Karsandas Dalal in his own place as a member of the Exchange was considered and after interviewing Shri Gunvantlal Karsandas Dalal and his recommender Shri Jagdish J. Kapadia it was resolved by 12 votes in favour and none against to elect Shri Gunvantlal Karsandas Dalal as a member of the Exchange in the place of Shri Chhaganlal Amritlal subject to the Rules and Bye-laws of the Exchange.
8. The application dated 10-6-68 of Shri Avantilal Hiralal nominating Shri Nagindas Keshavlal Sanghvi as a member of the Exchange in his own place was considered and after interviewing Shri Nagindas Keshavlal Sanghvi and his recommenders S/Shri Kantilal Kakalbhai and B.J. Maniar it was resolved by 12 votes in favour and none against to elect Shri Nagindas Keshavlal Sanghvi as a member of the Exchange in the place of Shri Avantilal Hiralal subject to the Rules and Bye-laws of the Exchange.
9. The listing applications of the undermentioned companies were considered and it was unanimously resolved that subject of the Listing Rules and Regulations and compliance with the usual listing requirements and the other special requirements stipulated by us, their securities mentioned against their respective names should be admitted to our list of Non-Cleared securities and dealings therein should be done in the trading lots mentioned against their names :

Vignan Industries Ltd	Equity	5 shares
Vignan Industries Ltd.	Preference	5 shares

Bharat Steel Tubes Ltd.	New equity	50 shares
Bharat Steel Tubes Ltd.	New preference	5 shares
The Gujarat Electricity Board	5 ¾% 1978 bonds	
The Gujarat Electricity Board	5 ¾% 1978 bonds (second series)	
The Gujarat Electricity Board	6% 1979 bonds	

10. The prevailing market circumstances in the National Rayon shares were considered and having taken note that a big purchase position in those shares has been concentrated in a few hands it was unanimously resolved to issue a notice as follows and so long as it may remain in force application of the Rules, Bye-laws and Regulations which may not be in line with it should be kept in abeyance and the necessary Government approval should be kept in abeyance:

"All the members of the Exchange are hereby informed that the Governing Board has resolved that until another notice is given the members of the Exchange can do transactions in the National Rayon shares for clearing subject to the following conditions:

1. After doing Badla on Friday 28-6-68 no increase in the outstanding sale position for clearing in those shares as reported in the lists submitted by members at that time made by any member. In other words, no new sale of genuinely held shares or without having the shares can be made. Those having an outstanding purchase position for the Clearing can make a sale only for squaring up their purchase position but cannot make a sale of larger number of shares than that. If any client needs money and therefrom wants to sell shares, then such shares should be sold for cash.

Those members who have sale position in the Clearing whether of genuine shares or without having shares can buy the shares for reducing their sale position or they can give delivery of such shares against their genuine sale whose identification members have been reported to the Clearing House alongwith the margin forms. Members can make purchases of shares exceeding even their reported outstanding sale or even without having any sale position. The members who have done such larger or new purchases can sell such shares in the same clearing and if they do not do so they will compulsorily have to give delivery of those shares and cannot do Badla of those shares. However for those members having their total outstanding position at the end of the Clearing of less than 200 shares it will not be mandatorily to take delivery of such shares and they can also do Badla of such shares.

At the end of the clearing, members can do Badla of whatever transactions they have outstanding with any member on their own free will.

2. After the Badla takes place on Friday 28-6-68 those members who have outstanding purchase position of the abovementioned shares for the clearing of more than 200 shares shall have to reduce the purchase position by at least 5 percent in each clearing. However, after the purchase position becomes of less than 200 shares it is not obligatory to reduce it any more. For illustration, after doing Badla on 28-6-68 those whose outstanding purchase position of 20-7-68 clearing is of 500 shares shall have to reduce it to 475 shares or less by squaring up or taking delivery of at least 25 shares in that clearing. In the same manner, at the end of every clearing after 20-7-68 such members will have to reduce his outstanding position by at least 25 shares. The position so reduced cannot be increased again.

Those who fail to reduce their positions as above shall have to pay additional special deposit on the Badla of every such shares not reduced equivalent to the full making up price of the shares or less than that as may be decided by the Chairman from time to time on the Badla of the remaining shares that special deposit will be taken in each clearing as may be decided usually.

4. The usual special deposit or any part thereof may be accepted in the form of shares and on such conditions as may be decided by the Chairman if he thinks it proper. Hereafter, the free limit of 200 shares will not be given but on the Badla of sale or purchase of less than 200 shares special deposit at the rate of half the rate of usual special deposit fixed in each clearing will be accepted only in cash. The additional special deposit mentioned in paras 2 and 3 above will also be accepted only in cash.
5. Members are specially advised that as far as possible members should reduce their position of National Rayon shares as quickly as possible by squaring up their outstanding sale or purchase and giving/taking delivery of shares so that permission can be granted for doing transactions as usual.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt: 10-7-68



Wednesday,10-7-1968

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Kantilal Ishwarlal  
Shri Laldas Jamnadas  
Shri Jayant Amerchand  
Shri Rasiklal Maneklal  
Shri Jivanchand R. Motishaw  
Shri Prabhudas Liladhar

Shri Mahavirprasad B. Rungta  
Shri Vasantlal Champaklal  
Shri Gordhandas Bhagwandas  
Shri Navinchandra C. Kampani  
Shri A.R. Mahadevia  
Shri Rasiklal S. Javeri

Shri R.C.Desai, Deputy Director of Stock Exchange Division was present by invitation.

The following business was transacted in the meeting:

1. In connection with the resolution of the Board regarding National Rayon shares it was unanimously resolved that a notice should be issued as follows and as long as it continues to be in force operation of the Rules, Bye-laws and Regulations at variance with it should be suspended and Government's approval therefore should be obtained:  
" In connection with the Notice NO:960/68 dated 2-7-68 the Governing Board has resolved that from now on members having outstanding purchase position in National Rayon shares can make sales only for the purpose of squaring up such outstanding purchase and after it is completely squared up can make a fresh sale of upto 200 shares. Those who do not have any outstanding purchase at all can also make a fresh sale of upto 200 shares. However, the members who make such new sale should not have an outstanding sale position of more than 200 shares at the end of day. If the Chairman thinks it fit, the limit of the shares allowed to be sold fresh in this manner can be increased / reduced from time to time. Those who make such new sale can purchase those shares again in the same clearing and if it is not done, such new sale shares shall have to be delivered and Badla of such shares cannot be affected.
2. Those members who have sale position in the clearing whether genuine or hollow (without shares) can buy the shares for squaring up such sale or can give delivery to the clearing

house of the genuine shares identity numbers of which have been submitted to the Clearing house alongwith the Margin forms. Members can purchase a larger number of shares than those of their outstanding sale and can make new purchased even it they do not have any outstanding sale of the shares. Those who make such purchases of additional or new shares can sell those shares in the same clearing and if they do not do so, they will have to take delivery of such shares and of the new shares purchased hereafter Badla of shares cannot be effected.

3. At the end of the Clearing members can do Badla of whatever transactions they may have outstanding with any member and as they may like. Those who want to do fresh money (financing) Badla can do so it freely and simultaneously those who have done money Badla and taken delivery of shares, can deliver such shares again at any time freely as they desire. There is not restriction whatever on such Badla. It is to be especially clarified that the restrictions on the transactions of National Rayon shares and special report in respect thereof are in the interest of Badlawala's and the restriction is only on delivery of shares in the market by doing new Teji Badla.
4. The enforcement of reduction of at least 5% of the outstanding business in National Rayon shares in each clearing and of the special deposit will be done as advised in para nos:2,3, and 4 of the Notice No:960/68. However, no special deposit will be taken on Badla of sale or purchase of 200 or less shares of National Rayon which means that there will be a free limit of 200 shares.
5. Further, in order to remove any misunderstanding it is clarified that whatever steps have been taken in respect of National Rayon shares do not stop transactions of National Rayon shares for clearing but as mentioned in the last para of Notice No:960/68, the object is that the members should reduce their outstanding purchase/ sale position in the National Rayon shares as much as possible by squaring up or by taking / giving delivery of shares, so that the restrictions which have been imposed can be removed as quickly as possible.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt: 13-8-68

Tuesday,13-8-1968

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Laldas Jamnadas  
Shri Kantilal Ishwarlal  
Shri Jayant Amerchand  
Shri Mathradas Samaldas  
Shri Rasiklal Maneklal  
Shri Prabhudas Liladhar

Shri Mahavirprasad B. Rungta  
Shri Vasantlal Champaklal  
Shri Navinchandra C. Kampani  
Shri Gordhandas Bhagwandas  
Shri Hiralal Girdharlal

Shri R.C.Desai, Deputy Director of Stock Exchange Division was present by invitation.

The following business was transacted in the meeting:

1. Resolved that the notices mentioned against the names of the undermentioned companies regarding cum-right and ex-right transactions in their shares are confirmed:
  - 1 Ultra Marine and Pigments Ltd. Notice No:1020/68 dt.12-7-68
  - 2 Bombay Potheries and Tiles Ltd. Notice No:1080/68 dt.24-7-68
  - 3 Saurashtra Cement and Chemical Industries Ltd. Notice No:1143/68 dt. 5-8-68 and Notice No:1150/68 dt.6-8-68
  - 4 Ahmedabad Advance Mills Ltd. Notice No:1152/68 dt.6-8-68
  
2. Resolved that the Notices mentioned against the names of the undermentioned companies regarding deliverability of their new shares against their old shares are confirmed:
  - 1 Escorts Ltd. Notice No:955/68 dt.1-7-68
  - 2 Hindustan Aluminum Corporation Ltd. Notice No:1005/68 dt.11-7-68
  - 3 The Tata Oil Mills Co.Ltd. Notice No:1012/68 dt.11-7-68
  - 4 The Thana Electric Supply Co.Ltd. Notice No:1094/68 dt.26-7-68
  
3. Resolved to confirm issue of the undermentioned Notices :
  1. The Notice No:1044/68 dt. 17-7-68 regarding stopping transactions in the Structural Engineering Works Ltd.
  2. The Notice No:1067/68 dt. 22-7-68 giving permission for dealing in Letters of

Renunciation and coupons of new equity shares of Swastik Rubber Products Ltd.

3. Notice No:1091/68 dt. 25-7-68 giving permission to deal in Letters of Renunciation and coupons of the new equity shares and Notice No:1167/68 dt. 10-8-68 giving permission to deal in Letters of Renunciation and coupons of the new Preference shares of Hindustan Polymers Ltd.
4. The Notice No:1131/68 dt. 2-8-68 giving permission to deal in coupons of bonus shares of New India Industries Ltd.
5. The Notice No:1151/68 dt. 6-8-68 regarding penalty of suspension of M/s Harjivan Dosabhai and imposition of fine on Shri S.M. Shah for un-business like misconduct.
4. The application for help of the undermentioned institutions were considered and it was resolved to give them assistance as mentioned below against their names:
  1. The Share Bazar Staff Union -- Rs.2001/-
  2. The Society for the Rehabilitation of crippled children – Rs.101/-
  3. Maharashtra State Women’s Council --- Rs.101/-
5. The letter dated 8-7-68 of Smt. Taramani Varjivandas was heard and it was resolved to accept with thanks the gift of Rs. 2640/- to Sir Shapurji Broacha Brokers’ Helping Fund.
6. The additional reports dated 30-7-68 of Sir Shapurji Broacha Brokers’ Helping Fund Committee were read and it was resolved to approve them.
7. Resolved that for relief work in the distressed areas of Gujarat because of flooding of rivers Rs.15,001/- should be contributed to the Bombay citizens Gujarat Flood Relief Committee from the undermentioned funds as mentioned below:

Association Fund ---- Rs.5001/-  
Famine Relief Fund --- Rs. 10,000/-
8. The application dated 26-7-68 of Shri Govindbhai Rambhai Amin nominating Shri Laxmidas Thakarshi Kothari in his own place as a member of the Exchange was considered and after interviewing Shri Laxmidas Thakarshi Kothari and his recommenders S/Shir C.S. Goenka and Champaklal Jamnadas it was resolved by 12 votes in favour and none against to elect Shri Laxmidas Thakarshi Kothari in the place of Shri Govindbhai Rambhai Amin as a member of the Exchange subject to the Rules and Bye-laws of the Exchange on condition that within one month he should cease to be a member of the Joint Hindu Family with which he is associated at present.
9. The application dated 18-7-68 of the near relatives of the late Shri Bhogilal Kilabhai nominating Shri Mathuraprasad Dwarkadas Saraf as a member of the Exchange in the

place of the late Shri Bhogilal Kilabhai was considered and after interviewing Shri Mathuraprasad Dwarkadas Saraf and his recommenders S/Shri Navalchand T. Shah and Badantlal Bilasrai Rungta it was resolved by 12 votes in favour and none against to elect Shri Madhuprasad Dwarkadas Saraf as a member of the Exchange in the place of the late Shri Bhogilal Kilabhai subject to the Rules and Bye-laws of the Exchange on condition that if the joint Hindu family of which he is a member does business at any time he will disassociate from it immediately unless the Board gives him permission to continue as a member of that joint Hindu family his closing down his Share Bazar business. Besides he should not do business in the market in his own name until 17-10-68.

10. Resolved that as Saturday 24-8-68 is an Association Holiday of Shri Mahavir Swami's Birthday celebration (Swetamber) and Wednesday 28-8-68 is the Association Holiday of Jain Samvarsari our market should be kept entirely closed.
11. The letters of the undermentioned members were read and it was resolved to confirm the permission given by the Chairman for doing business as Representative Members as follows:

Nominating Member

Shri M.L. Kaji

Shri J.D. Sanghvi

M/s Lewis & Jones

Representative Member

Shri Ajitkumar Chatrubhuj Kamdar

Shri Nagindas Keshavlal Sanghvi

Shri Valji Dhamji

12. The application dated 16-7-68 of Shri Vadilal Rajpal Mehta and Shri Bhupat Vadilal Mehta for partnership was considered and it was resolved to approve their partnership under the name of M/s Vadilal Rajpal Mehta from 1-4-68.
13. The letter dated 11-7-68 of S/Shri Dilipkumar Jivanlal and Jitendrakumar Jivanlal and Miss Sukhadia J. Dalal and Miss Sumitra Jivanlal were considered and it was resolved to confirm the permission given to them for continuing the business of the late Shri Jivanlal Chunilal for one more month.
14. The letter dated 20-07-68 Shri Nandlal Laxmichand asking for permission for starting his business was considered and it was resolved that his request cannot be acceded to.
15. The application dated 14-6-68 of our former Clerk Shri Suresh C. Sanghvi was read and it was resolved the amount accumulated in his Provident Fund should be paid to him
16. The listing applications of the undermentioned companies were considered and it was unanimously resolved that, subject to the Listing Rules and Regulations as well as compliance with the usual listing requirements and other special requirements suggested by us, their securities mentioned against their names should be admitted to our list of non-cleared securities traded on the Exchange and dealings in those securities should be

made in the trading list specified against them.

Belapur Paper and Straw Board Mills Ltd.	Equity	100 Shares
Belapur Paper and Straw Board Mills Ltd.	Preference	5 Shares
The Hindustan Ideal Ins. Co. Ltd.	Equity	50 Shares
Carona Sahu Co. Ltd.	Equity	5 Shares
Carona Sahu Co. Ltd.	Preference	5 Shares
The Shri Nivas Cotton Mills Ltd.	7 3/4 % 1979-80 Debenture	Rs. 1,000/-
Automobile Products of India Ltd.	1 <sup>st</sup> Preference	5 Shares
Automobile Products of India Ltd.	2 Preference	5 Shares

17. The listing applications of the under mentioned Companies was considered and it was unanimously resolved to considered and admission of under mentioned securities to our list of securities traded on the Exchange.

Dharmsi Morarji Chemical Co. Ltd.	Bonus Equity
Madhusudan Ltd.	Bonus 'A' Equity
Cooper Engineering Ltd.	Bonus Equity

18. The letter dated 30-7-68 of the official liquidator was read and it was unanimously resolved that as a Provisional Liquidator of Structural Engineering Works has been approved, the shares of that Company should be struck off our list of securities traded on the Exchange.

19. Unanimously resolved that as the under mentioned Companies have not yet paid the Annual Listing Fees for the year 1968 though reportedly asked, if they do not pay the some fee before 16-9-68, their shares should be struck off our list of securities traded on the Exchange from that day:

1. Business Credit and Finance Corporation Ltd.
2. Devidayal Tube Industries Ltd.
3. Glass Carbuoys Pressed Works Ltd.
4. Laxmiratan Engineering Works Ltd.
5. Lerimint Gelatin Co. Ltd.
6. Neivally Ceramics and Refractors Ltd.
7. Simco Meters Ltd.
8. Usha Forgings & Stampings Ltd.

- 20 Resolved that the deed of Assignment relating to the Stock Exchange official Directory which has been prepared should be approved subject to the suggestions of the Income

Tax Consultants.

- 21 Resolved that whatever be necessary should be done in connection with the Stock Exchange Official Directory and the staff engaged in the work relating to it.
- 22 Resolved that the Chairman and the Secretary shall respectively hold the same office and have the same powers, rights, duties and functioning in relation to the Stock Exchange Foundation as they do in relation to the Stock Exchange.
- 23 Resolved that a Current Account and a Safe Custody Account be opened with the Bank of India Ltd., in the name of "The Stock Exchange Foundation" and be operated on either by any two of the Trustees of the Foundation for the time being or the survivors or survivor of them or jointly by the President Shri Dhirajlal Maganlal or the Chairman Shri P.J. Jeejeebhoy or the Vice-President Shri Laldas Jamnadas or the Hon. Treasurer Shri Mathradas Samaldas, and any one of the following six members of the Governing Board namely, Shri Gordhandas Bhagwandas, Shri Rasiklal Maneklal, Shri Himatlal Gandhi, Shri Vasantlal Champaklal, Shri Navinchandra C. Kampani and Shri Prabhudas Lilladhar and be countersigned by the Secretary Shri A.J. Shah.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt: 8-10-68.

Tuesday, 18-10-1968

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Laldas Jamnadas  
Shri Kantilal Ishwarlal  
Shri Jayant Amerchand  
Shri Himatlal V. Gandhi  
Shri Jivanchand R. Motishaw

Shri Prabhudas Liladhar  
Shri Gordhandas Bhagwandas  
Shri Navinchandra C. Kampani  
Shri Hiralal Girdharlal  
Shri Rasiklal S. Javeri

Shri R.C.Desai, Deputy Director of Stock Exchange Division was present by invitation.

The following business was transacted in the meeting:

1. Resolved that the notices mentioned against the the names of the undementioned companies regarding cum-right and ex-right transaction in their shares were confirmed:
  - 1 The Dharamsi Morarji Chemical Co.Ltd. Notice No:1224/68 dt. 21-8-68
  - 2 Philips Carbon Black Ltd. Notice No:1237/68 dt.23-8-67
  - 3 Kirloskar Oil Engines Ltd. Notice No:1413/68 dt.17-9-68
  - 4 Alembic Chemical Works Ltd. Notice No:1491/68 dt.4-10-68
  
2. Resolved that the notices mentioned against the names of the undermentioned companies regarding deliverability of their new shares against their old shares are confirmed:
  - 1 Kirloskar Oil Engines Ltd. Notice No:1202/68 dt.19-8-68
  - 2 Podar Mills Ltd. Notice No:1315/68 dt.4-9-68
  - 3 Indian Link Chain Manufacturers Ltd. Notice No:1351/68 dt.9-9-68
  - 4 Sathe Biscuit and Chocolate Co.Ltd. Notice No:1437/68 dt.23-9-68
  
3. Resolved that the undermentioned notices are confirmed:
  1. The Notice No: 1241/68 dated 24-8-68 forbidding transactions in the shares of Bassein Electric Supply Co.Ltd., and Notice No:1294/68 dt.31-8-68 permitting resumption of transactions in those shares.



2. The Notice No: 1273/68 forbidding transactions in the shares of Philips Carbon Balck Ltd.
  3. The Notice No: 1300/68 dt. 2-9-68 regarding giving permission to do business in the company of the bonus shares of Burhanpur Tapte Mills Ltd.
  4. The Notice No: 1318/68 dt. 4-9-68 giving permission to do business in the Letters of Renunciation and coupons of the new equity shares of Associated Cement Co.Ltd.
  5. The Notice No: 1361/68 dt. 10-9-68 giving permission to deal in coupons of bonus shares of Bombay Potteriers and Tiles Ltd.
  6. The Notice No: 1442/68 dt. 23-9-68 giving permission to deal in coupons of bonus shares of Amar Dye-Chem Ltd.
  7. The Notice No: 1462/68 dt. 26-9-68 giving permission to deal in coupons of bonus shares of Anil Hardboards Ltd.
  8. Notice No:1488/68 dt. 30-9-68 giving permission to deal in Letters of Renunciation of the new equity shares of Ahmedabad Advance Mills.
  9. The Notice No: 1453/68 dt. 24-9-68 giving permission to deal in Letters of Renunciation and coupons of the new ordinary shares of Dharamsi Morarji Chemical Co.Ltd.
4. The letter dated 3-10-68 of S/Shri Narandas Jamnadas Sha,Devidas Jamnadas Sah, Pravinchandra Narandas Shah, Padmakant Devidas was read and it was noted that Shri Devidas Jamnadas Shah and Shri Padmakant Devidas were alienating from the firm of M/s Jamnadas Virji and Sons w.e.f. 18-10-68.
5. The applications for the undermentioned partnerships were considered and the partnerships were approved:
- | <u>Name of the Partnership firm</u> | <u>Names of Partners</u>  | <u>Date of Partnership</u> |
|-------------------------------------|---|----------------------------|
| M/s Devidas Jamnadas Shah           | Shri Devidas Jamnadas<br>Shri Padmakant Devidas   | 18-10-68                   |
| M/s Narbheram Harakchand            | Shri Narbheram Harakchand<br>Shri Vinaychandra Narbheram<br>Shri Navinchandra Narbheram | 30-9-68                    |
6. The letter dated 27-9-68 of S/Shri Navnitlal M. Bhagat and Manubhai M. Bhagat was read and it was resolved to confirm the permission given to them to continue the business of the late Shri Mangaldas Keshavlal for three months.
7. The letter dated 30-8-68 of Shri Vadilal Baldevdas requesting for condoning his fine of

Rs.51/- was considered and it was resolved that his request cannot be acceded to.

8. The letter dated 25-9-68 of M/s Narandas & Sons regarding withdrawals of their appeals to the Board against the decisions of the Full Bench of the Arbitration Committee in their dispute between them and Shri Bhogilal Trikamlal and B.D. Shroff about the Gold bonds was read and noted.
9. The applications of the undermentioned institutions were considered and it was resolved to give them help from the Association Fund as mentioned against their respective names below:  
The National Association For the Blind - Rs.101/-  
Happy Home and Scholl for the Blind - Rs.101/-  
The Maharashtra State Anti Tuberculosis Association - Rs.101/-  
Shree Bedipara Harijan Yuvak Mandal - Rs.101/-  
The Society for the Rehabilitation of crippled children - Rs.1001/-  
Shri Jain Mahila Samaj - Rs.500/-
10. The amount of the contribution given on behalf of our Association and of the amount collected from our members has been sent to the Bombay Citizen's Gujarat Flood Relief Committee for relief work in the flood affected areas of Gujarat. It has since been conveyed that the above mentioned contribution should be utilized for rehabilitation of the Jehangirpura village of the Chorasha District and Dhoran 'A' village of the Manraj District on our behalf. The Board resolved to approve the same.
11. The letter dated 28-9-68 of Shri Panalal Umederam was considered and it was resolved to give help of Rs. 2501/- from our Famine Relief Fund to a proper organization for supply of fodder to cows in the Famine affected areas of Rajasthan.
12. The application dated 1-9-68 of Shri Bhupendra Chhaganlal Gandhi nominating Shri Suresh Fatubhai Gunderia in his own place as a member of the Exchange was considered and after interviewing Shri Suresh Fatubhai Gunderia and his recommenders S/Shri T.H. Vakil and Suresh K. Vakil and it was resolved by 11 votes in favour and none against to elect Shri Suresh Fatubhai Gunderia in the place of Shri Bhupendra Chhaganlal Gandhi as a member of the Exchange subject to the Rules and Bye-laws of the Exchange.
13. The application of Shri Motilal Karshandas Dalal nominating Shri Sanat Motilal Dalal in his own place as a member of the Exchange was considered and after interviewing Shri Sanat Motilal Dalal and his recommenders S/Shri Kantilal Madhavdas and Jayantilal Mansukhlal Dalal it was resolved by 11 votes in favour and none against to elect Shri Sanat Motilal Dalal in the place of Shri Motilal Karshandas Dalal as a member of the Exchange subject to the Rules and Bye-laws of the Exchange.

14. The application dt.21-8-68 of Shri Damodar Bhagwandas nominating Shri Shivkishan Mindaram Damani in his own place as a member of the Exchange was considered and after interviewing Shri Shivkishan Mindaram Damani and his recommenders S/Shri Sagarmal Bihani and Champaklal Jamnadas it was resolved by 9 votes in favour and 2 against to elect Shri Shivkishan Mindaram Damani in the place of Shri Damodar Bhagwandas as a member of the Exchange subject to the Rules and Bye-laws of the Exchange.
- 15 The application dated 10-7-68 of the near relatives of the late Shri Jivanlal Chunilal nominating Shri Dilipkumar Jivanlal as a member of the Exchange in the place of the late Shri Jivanlal Chunilal was considered and after interviewing Shri Dilipkumar Jivanlal and his recommenders S/Shri Dhirajlal Girdharlal and Rameshchandra Lallubhai it was resolved by 12 votes in favour and none against to elect Shri Dilipkumar Jivanlal as a member of the Exchange in the place of the late Shri Jivanlal Chunilal subject to the Rules and Bye-laws of the Exchange on the condition that within one month he should give up his membership of the Ahmedabad Stock Exchange.
- 16 The application dated 14-9-68 of the near relatives of the late Shri Sakarlal Chatrubhuj nominating Shri Asgarali Abdulla Gangji as a member of the Exchange in the place of the late Shri Sakarlal Chatrubhuj was considered and after interviewing Shri Asgarali Abdulla Gangji and his recommenders S/Shri Jagdish J. Kapadia and R.M. Trivedi it was resolved by 11 votes in favour and none against to elect Shri Asgarali Abdulla Gangji as a member of the Exchange in the place of the late Shri Sakarlal Chatrubhuj subject to the Rules and Bye-laws of the Exchange on the condition that within one month he should give up his membership of the Calcutta Stock Exchange.
- 17 Resolved that our market should be kept open on 21-10-68 Monday from S.T. 6.00 to 7.00 p.m. for doing Mahurat transactions for the Kartik Vikram Samvat 2025.  
Further resolved that the Badla day of 29-10-68 clearing should be kept on Friday 18-10-68 instead of Thursday 17-10-68 and the market should be kept entirely closed for business on Friday 18-10-68.
- 18 The letter dated 10-9-68 of Shri Nandlal Laxmichand asking for permission to restart his business was considered and it was resolved that his request cannot be acceded to .
19. The letter dated 19-8-68 of M/s Ambalal Narsidas and Shri Champaklal Chimanlal Sadagar were read and it was resolved that Shri Champaklal Chimanlal Sadagar should be given permission to do business as a Representative Member of Shri Ambalal Narsidas on condition that the loan taken by him from the Association will have the first and foremost right on his membership right.

- 20 The listing applications of the undermentioned companies were considered and it was unanimously resolved that the listing of their securities mentioned against their respective names granted earlier be confirmed:

Kirloskar Brothers Ltd.	Bonus equity
The Jam Shree Ranjitsinghi Wvg. Mills Co.Ltd.	Bonus equity
Hardilla Chemicals Ltd.	New equity shares allotted to Hercules Incorporated and E.I.D. Perry
Incheck Tyres Ltd.	New equity
National Echo Radio and Engineering Co.Ltd.	Equity shares allotted to the shareholders of General Radio and Appliances Ltd.
Chemical & Fibres of India Ltd.	Bonus equity
Burhanpur Tapti Mills Ltd.	Bonus equity
Pfizer Ltd.	Bonus equity
The Spuk Pipe and Construction Co. of India Ltd.	New equity

21. The listing applications of the undermentioned companies were considered and it was unanimously resolved that subject of the Listing Rules and Regulations and compliance with the usual listing requirements and the other special requirements stipulated by us, their securities mentioned against their respective names should be admitted to our list of Non-Cleared securities and dealings therein should be done in the trading lots mentioned against their names :

India Forge and Drop Stampings Ltd.	Equity	100 shares
India Forge and Drop Stampings Ltd.	Preference	5 shares
M.G. Investment Corporation Ltd.	Equity	5 shares
Modi Industries Ltd.	9.5% Preference	5 shares
Kanoria Chemicals Ltd.	New equity	100 shares
Indian Aluminum Co.Ltd.	7¾% Debentures	1979-83 Rs.1000/-
Special Steels Ltd.	7.75% debentures	1978-83 Rs.1000/-
Mukand Iron & Steel Works Ltd.	7.75% debentures	1978-83 Rs.1000/-

22. Unanimously resolved that the companies who have paid their Annual Listing Fee for the year 1968, their shares should be re-admitted to our list of securities traded on the Exchange.
23. The letter dated 13-8-68 of Adarsha Chemicals and Fertilizers Ltd., was read and it was resolved that as the Preference shares of that company have been redeemed they should

be struck of our list of securities traded on the Exchange.

24. The letter dated 5-10-68 of Bai Jayavanti Sakarlal, wife of the late Shri Sakarlal Chatrabhuj was considered and it was resolved that an amount of Rs.7000/- due by the late Shri Sakarlal Chatrubhuj should be accepted towards repayment of the loan taken by him from the Association and the balance dues should be written off.
25. Resolved that further part payment of Rs.25,000/- should be made to our Architect M/s Shapurji Chandabhai & Co., for inviting tenders for construction of our new building and part payment of their Architectural fees.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt: 19-11-68

Tuesday, 19-11-1968

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Kantilal Ishwarlal  
Shri Jayant Amerchand  
Shri Mathradas Samaldas  
Shri Rasiklal Maneklal  
Shri Jivanchand R. Motishaw

Shri Prabhudas Liladhar  
Shri Vasantlal Champaklal  
Shri Gordhandas Bhagwandas  
Shri Navinchandra C. Kampani  
Shri Hiralal Girdharlal  
Shri Rasiklal S. Javeri

Government Nominee

Shri M.V. Varekar

Shri R.C.Desai, Deputy Director of Stock Exchange Division was present by invitation.

The following business was transacted in the meeting:

1. As the member Shri V.A. Shah had expressed his inability to his creditors their dues he was declared as a defaulter, by the Chairman. The confirmed this decision and fixed the Pucca Havala prices in respect of 23-11-68 clearing and hammer prices for the 7-12-68 relating to the transactions with him:

<u>Companies</u>	<u>Pucca Havala Prices</u>	<u>Hammer Prices</u>
Century	671 (cum-right)	599 (ex-right)
Gokak	187.50	188
India United Ordinary	2.54	2.55
Kohinoor	237	2.38
Standard	476	478
Associated Cement	118.50	119
Indian Iron ordinary	15.24	15.26
Tata Steel Ord.	94.60	95
Tata Engineering Ord.	204	205
Scindia	15.94	16
Amar Dye-Chem	131.50	132
Indian Dye-Stuff	232	232
Tata Chemical Ord.	28.40	28.40
Belapur Sugar	116.50	117
Maharashtra Sugar	124.50	125
Phultan Sugar	136.50	137
Gwalior Rayon	32.45	32.50
Hindustan Mototr	18.78	18.80
National Rayon Ord.	488	490
Premier Automobiles	58.25	58.50

2. Resolved that the notices mentioned against the names of the undementioned companies regarding cum-right and ex-right transaction in their shares were confirmed:
  - 1 Indian Dye-Stuff Industries Ltd. Notice No:1619/68 dt. 30-10-68
  - 2 The Ahmedabad Jupiter Spg.Wvg. and Mfg. Co.Ltd. Notice No:1621/68 dt.30-10-68
  - 3 The Century Spg and Mfg.Co. Ltd. Notice No:1661/68 dt.6-11-68
  - 4 Motor and General Finance Ltd. Notice No:1692/68 dt.11-11-68
  
3. Resolved that the notices mentioned against the names of the undermentioned companies regarding deliverability of their new shares against their old shares are confirmed:
  - 1 Andhra Valley Power Supply Co.Ltd. Notice No:1579/68 dt.18-10-68  
Tata Hydro Electric Power Supply Co.Ltd.  
Tata Power Co.Ltd.
  - 2 Saurashtra Cement and Chemical Industries Ltd. Notice No:1632/68 dt.1-11-68
  - 3 Sethia Mining and Mfg. Co.Ltd. Notice No:1641/68 dt.2-11-68
  
4. Resolved that the undermentioned notices are confirmed:
  1. The Notice No:1534/68 dated 11-10-68 advising to make settlement of Hand delivery transactions on Wednesday 16-10-68.
  2. The Notice No: 1555/68 dated 14-10-68 advising resumption of transactions in the shares of Philips Carbon Black Ltd.
  3. The Notice No: 1602/68 dated 25-10-68 regarding the permission given for dealing in Letters of Renunciation and coupons of the new equity shares and new preference shares of Kirloskar Oil Engines.
  4. The Notice No:1664/68 dated 6-11-68 dated 6-11-68 regarding permission given for dealing in Letters of Renunciation and coupons of the new equity shares of Alembic Chemical Works Ltd.
  5. The Notice No: 1731/68 dated 18-11-68 regarding keeping the market open for doing business on 18-11-68 from S.T. 2.00 to 3.00 pm.
  
5. Resolved that the units of the Unit Trust of India should be accepted as Membership Security Deposit.
  
6. The letter dated 12-10-68 of Shri M.D. Saraf was read and it was resolved to confirm the permission given to him for doing business in the market in his own name from 17-10-68.

7. The letter dated 31-10-68 of Shri C.M. Shah and Shri Narayandas Purshottam were read and it was resolved to confirm the permission given to Shri Narayandas Purshottam to do business as a Representative Member of Shri C.M. Shah.
8. The letter dated 4-11-68 of Shri Nandlal Laxmichand was read and it was resolved to give him permission to do business.
9. The application for the undermentioned partnerships were considered and it was resolved to approve them:

<u>Name of the Partnership firm</u>	<u>Name of Partners</u>	<u>The date of Partnership</u>
M/s Dalal and Sons	Shri Gunvantlal K. Dalal Shri Sanat M. Dalal Shri Narendra M. Dalal	18-10-68
M/s Prabhudas Lilladher	Shri Prabhudas Lilladher Shri Hiralal Lilladher Shri Arun Prabhudas	21-10-68

- 10 The application for help of the Bombay Gogross Bhiksha Society dated 22-10-68 and The Bombay Dumb and Deaf Institution dated 8-11-68 were considered and it was resolved to give help of Rs.101/- to each of them from the Association Fund.
- 11 The application dated 28-10-68 of our pensioner Shri Devidas Madhavji Vyas to give him assistance for the medical expenses incurred by him during his illness was considered and it was resolved to give him assistance of Rs.400/- from the Sakhavat Fund.
- 12 Resolved that charging of penalty as at present for subsequent correction of lists 6 and 7 for taking delivery of the shares should be continued.
- 13 The letters dated 7-5-68 of Shri Bhagwandas Jivanlal Gunderia and M/s Natverlal Champaklal & Co., were considered and it was resolved to give Shri Bhagwandas Jivanlal Gunderia an Authorised Clerk's badge of M/s Natverlal Champaklal & Co., but Shri Bhagwandas Jivanlal Gunderia should be warned that if there be any kind of complaint against him in future it would be looked into with an eye of suspicion against him.
- 14 The letters dated 7-10-68, 18-10-68 and 18-11-68 of Wire Broadcasting Corporation, Share Commercial Services and Commercial Broadcasts Private Ltd., respectively were read and it was resolved that proper arrangements should be made for broadcasting share prices in our building on suitable conditions.
- 15 RESOLVED THAT subject to the approval of the Central Government the following amendments shall be, and shall be deemed always to have been, made in the Rules contained in the Stock exchange Rules, Bye-laws and Regulations, 1957:

In Rule 4(i), for the heading "The Interests of Brokers, Dealers and the Public", the



heading "Main Objects" shall be substituted; and after the words "to support and protect", the words "in the public interest" shall be added; and for the words "the trade or business in securities", the words "in the public interest dealings in securities, to ensure fair dealing," shall be substituted.

In Rule 4(ii), for the words "for the purposes of the Exchange or for the use of its members or for any other purpose", the words "for the use or convenience of the Exchange or its members or for furtherance of the objects and purposes of the Exchange" shall be substituted.

In Rule 4(iii), for the word, "purpose", the words "objects and purposes" shall be substituted.

In Rule 4(iv), for the words "storage, gratuitously or otherwise letting on hire and otherwise disposing of safes, strong rooms and other receptacles for money, securities and documents of all kinds", the words "Exchange or for the convenience of its members" shall be substituted.

In Rule 4(v), for the words "dispose of, turn of account or otherwise deal with all or any part of the property of the Exchange", the words "turn to account or dispose of all or any part of the property of the Exchange for furtherance of the objects and purposes of the Exchange" shall be substituted.

In Rule 4(vi), before the word "purposes", the words "objects and" shall be added; and for the words "may be determined", the words, "may from time to time be determined" shall be substituted.

In Rule 4(viii), for the words "the funds or other movable property", the words "or dispose of the funds or any property" shall be substituted.

In Rule 4 (ix), for the words "or benevolent objects or for any public, general or useful object", the word "objects" shall be substituted.

In Rule 4(x), for the words "benefit members or ex-members or employees or ex-

employees of the Exchange or the dependants or connections of any such persons and to grant pensions, gratuities and allowances and to make payment towards insurance, benefit and other such schemes”, the words “advance and further the objects and purposes of the Exchange” shall be substituted.

In Rule 4(xi), for the heading “Clearing House and Banking and Stock Clearing Corporation”, the heading “Clearing House” shall be substituted; and for the words ‘the purpose of the trade or a Bank or a Stock Holding and Clearing Corporation’, the words “the objects and purposes of the Exchange” shall be substituted.

In Rule 4(xii), at the end, the words, “for promotion of the objects and purposes of the Exchange” shall be added.

In Rule 68, the words “including charges for the use of equipment or facilities or for particular services or privileges granted” shall be deleted.

In Rule 74(v), the words “other movable” and “or public” shall be deleted; for the words “administration and business’, the words ‘administration, functions, working and affairs’ shall be substituted; the semi-colon before the word “and” shall be deleted; and at the end the following proviso shall be added, namely;

“provided further that no payment or disbursement shall be made directly or indirectly by way of dividend, bonus or other wise by way of profit to the members of the Exchange or to any one or more of them or to any persons claiming through any one or more of them;”

In Rule 91, for the words “of the funds and properties of the Exchange”, the words “to hold the funds and properties of the Exchange upon trust for the objects and purposes of the Exchange” shall be substituted.

In Rule 93, for the words “of any reputable”, the words “or shares of a” shall be substituted.

In Rule 118, for the word “business”, the words “functions, working” shall be

substituted.

In Rule 119, for the word "business", the words "functions, working and affairs" shall be substituted.

In Rule 120(xi), for the heading "Regulation of Business", the heading "Regulation of Functioning" shall be substituted; and for the words "the business of the Stock Exchange shall be transacted", the words "the Stock Exchange shall function" shall be substituted.

In Rule 121(i), after the word "collect", the words "from members" shall be added; and for the words "to be paid by members including charges for the use of equipment or facilities or for any particular services or privileges granted", the words "as may be deemed necessary or desirable for the functioning of the Exchange" shall be substituted.

In Rule 121(iv), for the words "administration and business, the words "administration, functions, working and affairs" shall be substituted; and the words "or public" shall be deleted.

In Rule 121(v), for the words "of any reputable", the words "or shares of a" shall be substituted.

In Rule 121(x), for the words "for Stock Exchange business", the words "for the functioning of the Stock Exchange" shall be substituted.

In Rule 228(a), for the words "his employer paying such annual fee", the words "such terms and conditions" shall be substituted.

For Rules 242(a) and (b), the following shall be substituted, namely:

"Terms and Conditions

242. The appointment of authorized clerks and of alternate and substituted clerks in their place shall be subject to such terms and conditions as the Governing Board may from time to time prescribe."

resolved that the admission of their securities mentioned against their names, to our list of securities traded on the Exchange should be confirmed:

Saurashtra Cement and Chemical Industries Ltd.	Bonus Equity
Swastik Rubber Products Ltd.	New Equity
Bombay Potteries and Tubes Ltd.	Bonus Equity
Ultra marine & Pigments Ltd.	Bonus Equity
Industrial Finance Corporation of India Ltd.	of 5 ¾% Bonds 1980
Jayshree Tea and Industries Ltd.	Bonus Equity

- 17 The listing applications of the undermentioned companies were considered and it was unanimously resolved that subject to the Listing Rules and Regulations and other special requirements stipulated by us their securities mentioned against their respective names should be admitted to our list of non-cleared securities and dealings in those securities should be made in the trading lots mentioned against their names:

Asian Dehydrates Ltd.	Equity	5 shares
Food Specialities Ltd.	Equity	50 shares
Somaiya Organics (India) Ltd.	Equity	5 shares
Somaiya Organics (India) Ltd.	Preference	5 shares
Gujarat Machinery Manufacturers Ltd.	New Preference	5 shares
The Tata Hydro Electric Power Supply Co.Ltd.	7¾% of 1978-80 debentures third series.	Rs.1000/-
The Andhra Valley Power Supply Co.Ltd.	7¾% of 1978-80 second debentures	Rs.1000/-
The State Industrial and Investment Corporation of Maharashtra	6% Bonds 1980	Rs.1000/-

- 18 The letter dated 1-1-1969 of Radio and Electronics Mfg. Co.Ltd., was read and it was unanimously resolved that their shares should be struck off our list of securities traded on the Exchange.
- 19 Resolved that Shri S.C. Sheth should be appointed as an officer w.e.f. 1-1-1969 on a salary of Rs.1000/- per month in the consolidated salary grade of Rs. 750-50-1500.
- 20 The Holidays of the Association for the year 1969 was fixed.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt.: 17-12-68.

Tuesday, 17-12-1968

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Kantilal Ishwarlal  
Shri Jayant Amerchand  
Shri Rasiklal Maneklal  
Shri Jivanchand R. Motishaw

Shri Prabhudas Liladhar  
Shri Vasantlal Champaklal  
Shri Gordhandas Bhagwandas  
Shri Navinchandra C. Kampani  
Shri A.R. Mahadevia  
Shri Hiralal Girdharlal  
Shri Rasiklal S. Javeri

Shri R.C.Desai, Deputy Director of Stock Exchange Division was present by invitation.

The following business was transacted in the meeting:

1. Resolved that the notices mentioned against the names of the undementioned companies regarding cum-right and ex-right transaction in their shares were confirmed:

1	Hindustan Motors Ltd.	Notice No:1752/68 dt.22-11-68
2	Hindustan Sugar Mills Ltd.	Notice No:1753/68 dt.22-11-68
3	Gammon India Ltd.	Notice No:1777/68 dt.27-11-68
4	Fibre Glass Pelkington Ltd.	Notice No:1814/68 dt.2-12-68
5	The Gwalior Rayon Silk Mfg. (wvg) Co.Ltd.	Notice No:1863/68 dt. 9-12-68

2. Resolved that the undermentioned notices are confirmed:

1. The Notice No:1815/68 regarding transactions in the shares of Sasson Spg. & Wvg., Co. Ltd.
2. The Notice No:1870/68 dated 16-12-68 forbidding transactions in the shares of Tulsipur Sugar Co.Ltd.

3. The letter dated 11-12-68 of the Bombay Citizens Gujarat Floor Relief Committee was considered and it was resolved to give our consent to utilize the amount of our contribution sent to them for rehabilitation of the village of Gavachi in the Mandvi Taluka.
4. The applications for help of the undermentioned institutions were considered and it was resolved to give help of Rs.101/- to each of them from the Association Fund:
  1. The Central Society for the Education of the Deaf.
  2. Diwan Bahadur Krishnalal M. Jhaveri Centenary Committee.

5. The application dated 26-7-68 of our former Hamal Sukhram Jivram was read and it was resolved that as per the Staff Provident Fund Rules he should be paid his Provident Fund amount of Rs.129.27p.

6. The Clearing Programme for the month of January, February, and March of the year 1969 was fixed as under:

The last working day and the Badla day	3-1-69	17-1-69	31-1-69	14-2-69	1-3-69	14-3-69
Comparison day and Clearance Day	6-1-69	20-1-69	3-2-69	17-2-69	4-3-69	17-3-69
Delivery Day	8-1-69	22-1-69	5-2-69	19-2-69	7-3-69	19-3-69
Account Day	10-1-69	24-1-69	7-2-69	21-2-69	10-3-69	22-3-69
Pay-in Day	11-1-69	25-1-69	8-2-69	22-2-69	11-3-69	24-3-69
Settling Day	14-1-69	28-1-69	11-12-69	25-2-69	13-3-69	26-3-69

7. The application dated 25-11-68 of the near relatives of the late Shri Mangaldas Keshavlal nominating Shri Navnitlal Maganlal Bhagat as a member of the Exchange in the place of the late Shri Mangaldas Keshavlal was considered and after interviewing Shri Navnitlal Maganlal Bhagat and his recommenders S/Shri Jitendra Champaklal and Chimanlal Maneklal Dave it was resolved by 12 votes in favour and none against to elect Shri Navnitlal Maganlal Bhagat as a member of the Exchange in the place of the late Shri Mangaldas Keshavlal subject to the Rules and Bye-laws of the Exchange.

8. The application dated 21-11-68 of the near relatives of the late Shri Kantilal Bakardas nominating Shri Pravinchandra Ratilal Shah as a member of the Exchange in the place of the late Shri Kantilal Bakardas was considered and after interviewing Shri Pravinchandra Ratilal Shah and his recommenders S/Shri Manharkant Laxmidas and Dhirajlal Kalyanji Vora it was resolved by 12 votes in favour and none against to elect Shri Pravinchandra Ratilal Shah as a member of the Exchange in the place of the late Shri Kantilal Bakardas subject to the Rules and Bye-laws of the Exchange.

9. The application dated 30-11-68 of the near relatives of the late Shri Shavaksha Jehangirji Pagdiwala nominating Shri Ranchhoddas Chhotalal as a member of the Exchange in the place of the late Shri Shavaksha Jehangirji Pagdiwala was considered and after interviewing Shri Ranchhoddas Chhotalal and his recommenders S/Shri Chunilal Kehsavji and Kantilal Chhaganlal it was resolved by 7 votes in favour and 5 against to disapprove the application of Shri Ranchhoddas Chhotalal for membership of the Exchange.

10. Unanimously resolved that as the 9% Redeemable Cumulative Preference of Jai Shree Tea

and Industries Ltd., are having redeemed from 31-12-68, they should be struck off our list of securities traded on the Exchange with effect from 1-1-1969.

11. Unanimously resolved that The Sasson Spg. and Wvg. Co.Ltd., is to be amalgamated with Mafatlal Fine Spg. and Mfg., Co.Ltd., and its shares should be struck off our list of securities traded on the Exchange, with effect from 1-1-1969.
12. Unanimously resolved that as Lakshmiratan Engineering Works Ltd., has paid up the Annual Listing Fee for the current year its shares should be re-admitted to our list of securities traded on the Exchange.
13. The listing applications of the undermentioned companies were considered and it was unanimously resolved that subject of the Listing Rules and Regulations and compliance with the usual listing requirements and the other special requirements stipulated by us, their securities mentioned against their respective names should be admitted to our list of Non-Cleared securities and dealings therein should be done in the trading lots mentioned against their names :

Shree Ram Mills Ltd.	Equity	5 shares
J.L. Morison Son and Jones (India) Ltd.	Equity	50 shares
Hindustan Sugar Mills Ltd.	9.5% Preference	5 shares
Bombay Suburban Electric Supply Ltd.	New equity	5 shares

14. The listing applications of the undermentioned companies were considered and it was unanimously resolved to confirm the listing of their securities mentioned against their respective names :

The Paper Products Ltd	Bonus equity
Bombay Swadeshi Stores Ltd.	New equity
Amar Dye-chem Ltd.	Bonus equity
Fit Tight Nuts and Bolts Ltd.	New equity
Philips Carbon Black Ltd.	Bonus equity

15. Resolved that the schemes of increasing the Dearness Allowance to the subordinate staff of our office to Rs.125/- p.m. and also of other matters which have been thought of should be approved and the Dearness Allowance being given to our other office staff be increased by Rs.50/-. Besides, officers should also be given suitable additional increments.
16. Resolved that Rs.35,000/- from Sheth KRP Shroff Sarvajanik Fund should be invested in Preference shares of a good company.

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt: 24-12-68

Tuesday, 24-12-1968

A meeting of the Governing Board of the Stock Exchange was held to-day at S.T. 3.00 p.m. under the Chairmanship of Seth Dhirajlal Maganlal wherein the undermentioned Members of the Board were present.

Shri Dhirajlal Maganlal  
Shri Phiroze J. Jeejebhoy  
Shri Laldas Jamnadas  
Shri Kantilal Ishwarlal  
Shri Rasiklal Maneklal

Shri Prabhudas Liladhar  
Shri Gordhandas Bhagwandas  
Shri Navinchandra C. Kampani  
Shri A.R. Mahadevia  
Shri Hiralal Girdharlal  
Shri Rasiklal S. Javeri

Government Nominee

Shri M.V. Varekar

Shri R.C.Desai, Deputy Director of Stock Exchange Division was present by invitation.

The following business was transacted in the meeting:

1. Resolved that the notices mentioned against the names of the under mentioned companies regarding cum-right and ex-right transaction in their shares were confirmed:
  - 1 Jyoti Ltd. Notice No:1918/68 dt. 19-12-68
  - 2 Incheck Tyres Ltd. Notice No:1949/68 dt.24-12-68
2. The application for help dated 10-12-68 of Shri Suthri Parjipal was considered and it was resolved that their request cannot be acceded to.
3. The letters dated 18-12-68 of Shri Gulam Hussain asking for 18-12-68 to be declared as an Association Holiday on account of Moharam on 21<sup>st</sup> Day of Ramzan was considered and it was resolved that his request cannot be acceded to.
4. The letter dated 21-12-68 of S/Shri Navnitlal M. Bhagat and Manubhai M. Bhagat was considered and it was resolved to give them permission to continue the business of the late Shri Mangaldas.
5. The listing application of the Kesar Sugar Works Ltd., was considered and it was resolved to admit its 5<sup>1/2</sup>% First Preference shares 'A' Preference shares to our Non-cleared securities list trading in which is permitted on the Exchange.
6. The listing application of Hindustan Aluminum Corporation Ltd., was considered and it was unanimously resolved that their 9.3% 'B' Redeemable Preference shares



should be admitted to our list of Non-cleared securities list traded on the Exchange on condition that the company complies with the usual listing conditions and other special conditions stipulated by us.

7. The listing application of India forge and Drop Stampings Ltd., was considered and it was resolved to confirm the listing of its new equity on the Exchange.
8. It was noted that the Stock Exchange Foundation has been approved under Section 35(1) (2) of the Income-Tax Act and it was resolved to give it a contribution of Rs. 1,00,000/-.
9. Resolved that the Annual Listing Fee should be increased by 20% w.e.f. 1-1-1969.
10. The additional reports dated 5-10-68 and 16-12-68 of Sir Shapurji Broacha Helping fund Committee about giving help from Seth KRP Shroff Stock Exchange Sarvajnik Fund was read and approved.
11. The present market circumstances of National Rayon Shares was discussed and it was resolved to put up a notice as under:-

"In connection with the Notice No:998/68 dated 10-7-68 all the members of the Exchange are hereby informed that as the outstanding volume of business in National Rayon Shares has been reduced on the whole and has been broadly distributed in good measure, the Governing Board has resolved that the restrictions imposed by the abovementioned notice should be removed and the members can now do transactions in the National Rayon Shares in the normal manner. However, who do purchase/ sale of more than 500 shares of National Rayon Shares whether og genuinely held shares or without havingany shares shall have to pay special deposit for every additional shares exceeding 500 shares as at present. Free limit and the rate of the Special Deposit will be revised from time to time according to the prevailing circumstances, if deemed necessary by the Chairman.

Members are especially advised to do business in National Rayon Shares with due care and control so that there may not be any difficulty in normal trading and market equilibrium is maintained."

Sd/-  
A.J. Shah  
Secretary

Sd/-  
Dhirajlal Maganlal  
President

Dt.: 21-1-69